STATUTORY RESOLUTION APPROV. ING PROCLAMATION ISSUED BY THE PRESIDENT ON 30TH JANUARY, 1988 IN RELATION TO STATE OF TAMIL NADU—Contd.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, I rise to move;

"That this House approves the Proclamation issued by the President on 30th January, 1988 under Article 356 of th: Constitution in relation to the State of Tamil Nadu."

The Tamil Nadu Legislative Assembly was scheduled to meet on 28th January, 1988 to vote on the confidence motion to be moved on behalf of the Chief Minster Smt. Janaki Ramachandran. The Governor of Tamil Nadu has reported that when the Assembly met at 10.00 hrs the Speaker announced that he had received a telephonic message from five Congress (I) members informing him about their resignations from the House and the Congress(I) Party. When the members belonging to Congress(I) Party objected to this announcement, the Speaker adjourned the House to 12.00 hrs.

The Governor has further reported that when the House met at 12.00 hrs., the Speaker announced the decision to disqualify six former Ministers on the basis of a complaint made by Thiru Tamilmani and adjourned the House to 3.00 P.M. According to the Governor, it was improper on the Part of the Speaker to have adjourned the House twice instead of taking up the vote of confidence.

After the House was adjourned by the Speaker, rival group comprising Congtes; (I), A.I.A.D.M.K (Jayalalitha faction) C.P.I, and C.P.M. etc: are reported to have held a parallel session and elected Cong ress(I) Party member Thiru S. Sivaramar as Speaker after dismissing the present Speaker Thiru P H. Pandian from his post. They also passed the following two resolutions:-

(i) Expression of no confidence in Smt Janaki Ramachandran's Government.

(ii) Adjournmen. of the House sine die.

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The Governor felt that this was unwarran ted and led to a situation where future business of the Leg.sature could not bs conducted peacefully.

When the Assembly met at 3.00 P.M. complete pandemoni.m prevailed in the House. Chairs, wrenched out mikes, paper weights, chappals flew across the House and the members engaged in fistcuff leading to injuries to some of them. The Governor has stated that the pandemonium which prevailed in the House at 12.0 hrs. and at 15.00 hrs. and the police intervention inside the House has been one of the most sordid chapters in the annals of the Legislative Assembly.

A very large number of M.L.As. were forced to leave the Assembly Chamber leaving only 110 out of 222 members (effective strength of the House) present in the Chamber. Once the members other than those belonging to A.I.A.D.M.K. (Mrs. Janaki Ramachandran faction) D.M.K., Muslim League and Janata had Left. the House passed a vote of confidence in the Ministry headed by Mrs. Janaki Ramachandran. The Governor has reported that the manner in which voting was conducted by A.I.A.D. M.K; Party casts serious doubts about its claim that it had bein able to win the vote of canfidence as only 110 members out of 222 were present in the House.

The Governor further stated that atmosphere in the State had been fully vilitted and there was political deadlock in the State. In view of the situation which had arisen, he was of the opinion 'hat there was breakdown of constitutional machinery and a situation had arisen in which it would be impossible to carry on the Gov-ernment in accordance with the provisions of the Constitution. The Governor, accord-ingly, recommended that (i) the Legislative Assembly may be dissolved and (ii) President's rule imposed under Article 356 of the Constitution.

The Proclamation under Article 356 of the Constitution was issued on 30th January. 1988 and the Legislative Assembly of I the State was dissolved.

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[Shri P. Chidambaram]

With, these words, Sir, I commend the Proclamation issued on 30th January, 1988 under Article 356 of the Constitution in relation to the State of Tamil Nadu for approval of this august House.

Statutory Resolution

The question was proposed.

SHRI M. A. BABY (Kerala): When we discuss this aspect, we may have to view certain issues which have not been in fact mentioned in the introductory remarks of Shri P. Chidambaram.

There would not be any difference of opinion in identifying the happenings within the Tamil Nadu Legislative Assembly as unfortunate, but without going into the details of the events within the Assembly and the events that preceded and succeeded there. I would like to humbly submit that the ruling party at the Centre cannot isolate itself from the unfortunate political developments of Tamil Nadu. We do not want to oppose the declaration of President's rule there, but that does not mean that the hand of the Congress(I), the ruling party at the Centre, has been clean in these developments. Who has helped the installation of Mrs. Janaki Ramachandran there? While the mind of Shri Chidambaram was with Mrs. Jayalalitha. ..

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): How do you know?

SHRI M. A. BABY; You can explain it.

SHRI DIPEN GHOSH (West Bengal): You say Jayalalitha faction.

SHRI V. NARAYANASAMY (Pondicherry): Madam the other Member whom my hon. friend is referring to is not in the House.

1.00 P.M.

THE DEPUTY CHAIRMAN: request the Member to keep the debate at' a high level. -

SHRt DIPEN GHOSH: He wanted to mean that Mr. P. Chidambaram's mind Miss Jayalalitha faction' of AIAX

MR. M. A. BABY: I did not m.

SHRI DIPEN GHOSH: Miss Javalalithe herself.

PROF. C. LAKSHMANNA (Andhra-Pradesh): He is talking about the minds together.

SHRI M. A. BABY: While having full political sympathy with the faction led by Miss Jayalalitha due to political exigencies or due to dubious reasons or due to troubled waters of the political scene of Tamil Nadu, the ruling party at the Centre decided first to support the faction led by Mrs. Janaki Ramachandran without going into all the details. Later on I want to recall that one rationale was sought to be circulated through the press that at the last minute the ruling party at the Centre withdrew its support to the faction led by Janaki Ramachandran which was allowed to form the Ministry because this particular faction tried to purchase support of the MLAs of the ruling party at the Centre. I do not know whether it was correct or not. I do not want to say that this was correct or this was wrong. This shows the sorry state *nf*, affairs of the ruling party at the Centre-. Here the integrity of its Members were involved. That means the MLAs belonging to the ruling party at the Centre were purchaseable commodities. In the recent past we have seen many such episodes. For example, in Meghalava without getting a majority the ruling party at the cenfro with the help of the Governor, formed a Ministry and belonging to other political groups and regional parties were lured away and those who have defected, in fact, constitute less than one-third of !he Legislature party of the Hill Peoples Union. They were not disqualified under Anti-Defection Act but instead they were given Ministerships by the ruling party at the They know that they can purchase MLAs wherever they want to form the Ministry as in the of Meghalaya. Due to the reasortv they were afraid of their MLAs being purchased by many other factions. So, this is ridiculous. This shows the sorry state of affairs in the ruling party at the 'Centre. That is why I say that the ruling party at the Centre cannot absolve itself the fast developments taking place tate of Tamil Nadu.

Madam, now, we would like to forcefully demand that the earliest possible opportunity should be availed of in holding elections in Tamil Nadu so that the democratic process can be restored in that State and the people of that State can get a democratic opportunity to see who should formally govern them.

Here my humble submission is that the ruling party at the Centre should not try to exploit the situation in Tamil Nadu in an unfair manner or in an undemocratic manner because we have had enough experiences in different parts of our country when the ruling party at the Centre fried to manipulate and manoeuvre political de~ ' velopments to their advantage Most unfortunate and painful political developments have taken place in Punjab I do not want to illustrate all the States. If the Congress (I), the ruling party at the Centre is not in a position to command the political developments of a particular State, then it should not create confusion. We have experience that a particular poli-force a regional political force, which commands authority over the actually political developments, that party is getting split. I do not know whether the Congress (I), the ruling party as the Centre is behind it or not. But we have the experience in Punjab in relation to Dal, moderates, extremists, terrorists that and negotiations are going on.' Munis, Tantriks and many other are coming into the picture to ne-for a settlement. We have the pments of J&K before us and simi-even in Tamil Nadu, the different menrs that the Congress (I) had ac-ing to 'he convenience'of the situation dismissals of many previous Govern-its by the ruling party at the Centre when those political parties were having majority within the Assembly, for the political convenience of the ruling party these experiences there before us. We would like to humbly submit that through manipulatio manoeuvres, a political party cannot be developed and a political party cannot command the support of the people. The effort of any democratic party should

be to grow at the expense of national leaders, at the expense of the unity of our country, the health of the political system, democratic traditions and values. If you political deve try to exploit certain sad lopments and also try to manipulate and hope that by sending somebody to take charge of the political affairs of a parti cular State will help you in dislodging other regional political forces from the scene and you would be in a position to com mand the affairs of the political develop ments in a particular State, this is going 'o have dangerous political ramifications. In connection with another discussion in the same House, I just mentioned that Tamil Nadu should not be converted into another Punjab. I would like to repeat that with grave concern. There are many similarities, linguistic, nationalistic, geogra phical and the type of problems that we experience also between Punjab and Tamil We have part of the Punjabi-Nadu. speaking population within another sover In the case of Tamil Nadu eign country.' also, we know, Tamil-speaking population is there in a neighbouring country and the operation of hostile forces, operations of imperialistic forces from the soil of the foreign country in order to exploit distur and political turmoil within bances We experienced both in and country. around Punjab and in and around Tamil Nadu and not only in relation to Punjab and Tamil Nadu, all different linguistic nationalities in our country are having very democratic feelings, genuine grievances which are not duly taken note by ruiirig party at the Centre. So, there is a fertile soil for dis-satisfaction and feeling of alienation to develop among the different nationalities of ouv country. the unity of our country is to he pre served, if the geographical sovereignty of our country' is to be preserved, a more balanced and democratic approach has to be evolved. It is there where the impor tance of the dealings of the ruling party the Centre assumes greater significance. The ruling party at the Centre has take note of greater national issues unity and sovereignty of our country. If immediate narrow, political goals. are going to dictate your steps and your actions, the ruling party at the Centre will tead to be have in an in manner as you

[Shri M. A. Baby]

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have been doing in the case of many States. With the portents of dangerous political developments within Tamil Nadu, in the backdrop of the happenings and developments in Sri Lanka in relation to Tamil problem, I would like to humbly submit to the ruling party at the Centre that you should not behave with ulterior motives in your mind. You should not try to manipulate and manoeuvre in Tamil Nadu politics with the sad developments there. Madam, when we demand that elections should be held to Tamil Nadu Legislature as early as possible I doubt whether the Cen'ral Government will sincerely try to do so because the ruling party at the Centre is having some allergy towards elections, not only elections within the party but also elections to various municipalities, pancha-yats, metropolitan councils and all that

THE DEPUTY CHAIRMAN: Please conclude now. Your time is up.

SHRI M. A. BABY: Madam, I am very much grateful for your indulgence. I "will be concluding.

THE DEPUTY CHAIRMAN: I will be grateful if you can conclude now

SHRI M. A. BABY: Madam, the point is there. I hope the everybody will agree that elections are to be held at the earliest. There also, sincere efforts should be there from the ruling party ai the Centre. Now, since Central rule is prevailing in Tamil Nadu-President', rule means rule by the Central Government-(Interruptions)

AN HON. MEMBER: Congress.

SHRI M. A. BABY: That implies. Here also. I would like to strike a note of caution. A statement by Minister Shri Chidambaram. ..

THE DEPUTY CHAIRMAN: Please •conclude now.

SHRI M. A. BABY: I am just concluding. A statement by hon. Minister Mr.

Chidambaram has come to our notice which appeared in newspapers on 5th The statement must have March. made on 4th. It read that more foodgrain allocation for the State of Tamil Nadu had been demanded by us. This is the statement of hon. Minister Mr. Chidambaram. A discussion has been undertaken with the Minister of Food and Civil Supplies and it has been ensured (hat prompt supply of foodgrains for the State of Tamil Nadu will be We are very happy. But was the made Central Government sleeping all along? Why is this sincere overenthu-siastic effort to proper allocation of ensure prompt and foodgrains for Tamil Nadu? Why is the same spirit no' being shown in the case of other States? So here comes the effort of ruling party at the Centre to have mass bribing. They think T that if some hing the Centre on the eve of is given from elections either in the form of loan melas or in the form of allocation of foodgrains to the States or in the form of our great Prime Minister going to 'he States and announcing "I am going to give you these many crores of rupees" as if that money is being given from the pocket of the Prime Minister even by passing the Planning Commission, they will score a victory in the elections. This type of irresponsible behaviour on the part of the ruling party at the Centre is unfortunate. This is where I would like to say that this type of behaviour is not healthy for the demoeni polity of our country. 1 hope th out engaging in such manipulat manoeuvring politics—I do not kno ther my hope would be out of the Central Government will behav little better fashion. Of course, I not have any illusion about the leadership at the Centre.

in relation to

Tamil Nadu

SHRIMATI JAYANTHI NATARAJ Madam, I risw to support the motion before I begin, I would like to take strong exception to what the honourable Member just before me said about the role of the ruling party. Justifiably, Madam, he is obsessed with the ruling party at the Centre and rather than saying anything about the actual even's that took place in Tamil Nadu on that day which has now come to be known as the Black

Thursday, he has devoted his entire time . . . (Interruptions) Madam, before I continue amidst these interrup'ions, you have got to take note of these interruptions and extend my time to that extent; otherwise, am not going to speak. I am not go-iag to indulge once again like the honourable Members here and their colleagues in the Tamil Nadu Assembly throwing chap-pals, beating. . (Interruptions)

THE DEPUTY CHAIRMAN: No interruptions, please

SHRIMATI MYANTH! NATARAJAN: I am not going to have a repeat performance of what happened there... {Intermptions}

THE DEPUTY CHAIRMAN: No interions, please. and no encouragement either.

SHRIMATI JAYANTHI NATARAJAN: I just want to ask the honourable Member: Is the ruling party at the Centre responsible for the shameful slur on democratic practice that took place on that Black Thursday Is the ruling party at the Centre responsible for the wrongful disqualifying of 33 MLAs on one day and, most of all, the shameful occurrence of bringing the police into the Legislature and beating up lawfully elected MLAs, particularly MLAs who were in opposition to the party ruling in the State, to make sure that those MLAs were not present to vote, injuring a woman MLA whose hand was also seriously police into the injured. bringing the precincts of the Legislature? Is the ruling party a! the Centre responsible or is the Speaker of the Assembly responsible for this? Therefore, it is wrong to say that,. .(Interruptions) Before I continue with the that happened on that fateful day, word about the socalled role of the Congress Party to which I belong. Everybody, the Opposition parties except for condemning the action of the Speaker on that day. said that the Congress Party is responsible and as such justifiably they are obsessed with the Congress because Congress is a factor that has come to stay in the country and everybody has to reckon with the Congress. But from the beginning. ..

SHRI DIPEN GHOSH: Always depending on one faction or the other in the State.

SHRIMATI JAYANTHI NATARAJAN: ...from the day the honourable Chief Minister of Tamil Nadu, Dr. MGR, passed away, ugly scenes erupted within the AIADMK party; even on the day cl the funeral ugly scenes were enacted between the two factions of the AIADMK for reasons that are too well known.

SHRI G. SWAMINATHAN (Tamil Nadu): It is not relevant here. What bap-pens within our party is not relevant to the debate here,

SHRIMATI JAYANTHI NATARAJAN: It is relevant, when they are going to discuss what happens within the Congress. Those scenes occurred for reasons that are too well known even to talk about now. It became obvious. Everybody knows that there was a split within the AIADMK Party and by no stretch of imagination could anybody say that the Congress was responsible for that split. We all know that, we all know the reasons for that and we all know that fee Congress (I) Can certainly not be responsible for that split.

Madam, this brings us to one more aspect of trie matter which the honourable Member, who spoke just before me, referred to, that we were trying to exploit and manipulate the situation in the State to our own narrow political advantage. I strongly refute that statement, Madam. First of all, it is not we who do it. We are a political party and the Congress (I) is not a charitable institution to go to the support of the ruling party in the States to prop them up and keep them In power. It, in fact, exposes the hollowness of their claim of majority. It clearly shows that without the support of the Congress (I) they did not enjoy the majority in the Assembly they did not and they do not enjoy the support of the people and they have no moral right to continue in Government and, therefore, President'., Rules was clearly justified. That apart. . (Interruptions)...

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SHRIMATI JAYANTHI NATARA-JAN We have a right to support or vote in any particular way. The point, therefore, is that they ae losing sight of a

very simple issue, Madam, and that is that the issue is not one of support to to any faction. They 'nave no right to ask for our support. The issue is what best serves my party to continue to serve the people of this country which is the best interest of our party. This is the major issue and this is the reason why we decided to vote in a particular Way. I think it is ridiculous and amusing that the here should be factions asking for our support—in fact no faction can— in order to continue in Government. The very fact that without our support the Government will collapse shows that they no moral'right to continue in Gov-ernmen. In any event, after chat, when Mrs. Janaki Ranaachandran was sworn in as Chief Minister and was given three weeks time to prove her majority on the floor of the Assembly, she was saying and she had been saying from that time onwards that she was going to see the Prime Minister, Shri Rajiv Gandhi, and seek his support. . . (Interruptions) . . . She made a trip to Delhi. She came here to see the Prime Minister and ask for the Congress (I) support on the floor of the Assembly. But, today, it is very easy to say is a betrayal. I strongly refute it... (Interruptians) Unless it requires a political stupidity of a very rare order . . (*Interruptions*)

SHRI ALADI ARUNA alias V. ARUNACHALAM: If you call it stupi-we call it betrayal... (Interrupt!

SHRIMATI JAYANTHI NATARA-JAN. Will you let me finish? I do not know why you are getting excited. .. (In-)... I said that those people who think now . . . (Interruptions)... I said that those people who think now or those people who thought at that time that the Congress (I) was extending support to Mrs. Janaki R'amachand-

ran possessed a political stupidity of a rare order .. (Interruptions). . .

SHRI ALADI ARUNA alias V. ARUNACHALAM: This is a distortion oil facts . . . (Interruptions) . . This is a distortion of facts. You so through the statements of the prime Ministei

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SHRIMATI JAYANTHI NATARA-JAN: I have gone through. . . (Interruptions)

SHRI DIPEN GHOSH: Anyhow you have got the right to say something and then withdraw. . . (Interruptions). . .

SHRIMATI JAYANTHI NATARA-JAN: Therefore, I repeat what I said. It requires a political stupidity of a rare order to believe that the Congress (I) would extend its suppou. I have, Mad some newspaper reports of the day when fMrs. Janaki Ramach'andran came here to meet the Prime Minister. Madam, I would like to quote from "The Statesman". These are the headlines in "The Statesman": "Janaki fails to secure firm Congress (I) support.". If you go through the text, you will see that every word of the text says so. It even says in some piaces that she was lacking adequate support because the Congress (I) had not given her any support. Then, Madam, I take you through the news items in "The Hindus-tail 'limes" which says, "No Congress (I) support to Janaki." ...(Interruptions)

ARUNA SHRI ALADI alias V ARUNACHALAM: The Prime was only saying that he was maintaining rtrality... (Interruptions)... You misleading. . .(Int.

SHRIMATI JAYANTHI NATAR JAN: Madam. I seek your protection... (Interruptions). . .

**ARUNA** SHRI ALADI ARUNACHALAM; Why do you

SHRIMATI JAYANTHI NATARA-JAN: I am only reading; the newspaper reports. What is misleading in this? These are all only Press reports.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: It is all wrong.. .(*Interruptions*) ...

Statutory Resolution

SHRIMATI JAYANTHI NATARA-MAN am merely quoting the Press reports and I am not misleading the House. It is not your prerogative alone to mislead the House. (Interruptions)..

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Then it is all right; you have your prerogative............ (*Interrup tions*) ..

THE DEPUTY CHAIRMAN: Order, please (Interruptions)....Order, please. . (Interruptions) ...

SHRIMATI JAYANTHI NATARA-AN Madam, every single newspaper 'aether the newspapers were from Delhi or from Tamil Nadu, reported in il'nes the fact that there was no, firm Congress (1) support, that the.-e no Congress (I) support, that the Congress (I) had refused to support Mrs Janaki Ramachandran. And when she was asked, she gives a statement. She clearly says, when reporters approached her and ask-ed hy news. men if the Prima Minister and other Central leaders had asked her to explore ways of bringing about unity with the rival faction, Mrs. Janaki Ramachandran said that she would be visiting Delhi again in 4 of 5 days and "then I would speak on this matter". This is what she said. Of all the questions, this was the one she answered. And the knew very well that there was no Congress (I) support forthcoming to her even at that point of time. Then immediately, on January with 11th itself there were other newspaper headlines:

Congress wants ADMK groups to patch up".

Congress insists that it will back only an undivided AIDMK".

Now, Madam, from the beginning the stand of Congres (I) has been that its support was extended to Dr. M. G. R. who was a great nationalist and it was

the undivided ADMK that was led by M. G. Ramachandrsn that was an ally of Congress (I) and instated support would only go to the undivided legacy of ADMK. The Congress had no intention of exploiting any situation, but on the contrary, in the interest of bringing about political stability in the State, in the interest of ensuring that the people of the State did not suffer because of in-fighting, it was the Congress that made repeated appeals to both factions to unite and even offered its services in bringing about both the factions together. But it was a gesture which was unilaterally rejected by both the factions. Therefore, from the beginning, and ultimately. Madam, even on the day before the voting took place —that was on January 27th; the voting was to take place ,on January 28th—even on January 27th, Madam, a statement was d by the Congress party that the Congress would only back the undivi ADMK and that Congres supported the legacy of Dr M. G. Ramachandran who was a great nationalist and a great Tamilian. I would just quote one paragraph—this is from the official statement of the party:

To build a strong Tamil Nadu and united India, he built a strong united party and expressly stated in his will and testament that the party must remain united after his death. Any break-up of his party will be a great drssen to the poor, the weak and the oppressed, for whom the pa ty was found. All must rise abovepersonal squabbles and personal difference's, and at this crucial juncture in life of the nation Tamil Nadu needspolitical stability and Politcal continuity Therefore the Congress Legislature Party in T and unstinted support only to Dr. M. G.Ramachandran's undivided leg

Madam, beyond this if any body still believes that th; Congress (I) was going to support the Government that power at that time in Tamil Nadu, I would again reiterate, it would be a political stupidity of a rare order. (Interruptions).

Statutory Resolution

SHRIMATI **JAYANTHI** NATARAJAN: Even Mrs. Janaki Ramachandran, when she was immediately approached after the voting took place, and even now somi my friends on the other side belong ing to Mrs. Janaki Ramachandrands fac tion, were just calling it an act of betra val. I do not know by what stretch of imagination they can call it an act of betrayal because when there was no promise forthcoming at all of any kind of support, I do not understand what the act of betrayal was. Even now a story is sought to be circulated that she received an assurance from the hon Home Minister that they would support her. I want to point this out, Madam, for the information of this honourable House, and I have a newspaper statement with me to substantiate it, because an example of how they are build ing up their case and issuing different statements at different points of time in order to suit their convenience. Im mediately after the voting had taken place and the Congress had voted against her Government when Reporters approach ed Mrs. Janaki Ramachandran and asked her why it was that the Congress had voted against her Madam, she clearly said—this is the report dated January 29th—that she and her sup porters had all along a strong belief that Congress (I) would extend its sup port to her. She says that she even Union Home Minister, Mr. spoke to the Buta Singh. over the telephone on Janu 27 seeking the Centre's support for Only the Congress her Government. (I)can explain its sudden decision to change its position. This is what she says. But there was no firm promise of sup port given by Congress (I). Shrimati Janaki Ramachandra never said that any firm promise of support had been made the Congres (I). to her by But this is the story sought to be circulated for their narrow political advantages and narrow political gains.

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 2.30 P.M.

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The House then adjourned for lunch thirty-one minutes pass one of the clock.

The House re-assembled after lunch at thirty-two minutes past two of the clock. The Vice-chairman (Shri Jagesh Desai) in the Chair.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Smt. Jayanthi Natarajan to continue.

SHRIMATI JAYANTHI NATARA?" JAN: Mr. Vice-Chairman, Sir, just before we adjourned for lunch-break, I was referring to the fact that at no point of time did the Congress party extend support. It might be-I remember reading in one particular report—that it was the claim of faction lead by Mrs. Ramachandran that the Prime Minister had promised support to her faction to

form the Government. Sir, I have here a newspaper clipping of a report of their meeting, and I am reading from the report and this is possibly the only sentence which they might be referring to. Sir, I am reading fronjr a report of 11th January. "Mr. Gandhi assured the Centre's full co-operation to the Government and, people of Tamil Nadu, Mr. Gandhi told Mrs. Janaki Ramachandran that it was and always would be the Centre's endeavour to ensure the welfare of the people, of all the States." This is the only sentence that the Prime Minister has ever stated and by this he meant that his cooperation would be forthcoming to any properly elected Government, to any State and all the people of India. As the Prime Minister of India this is what he said By no stretch of imagination can this be construed to mean that he could have possibly assured co-operation to a minority Government which did not enjoy the support of the people and also extend.

ed support of tie Congress Party to a

Government which had no legitimate or moral claim to continue in power because it clearly lacked a majority support in the As-embly. Then, Sir, 1 would like to briefly refer to the events that . occurred en that fateful day and talk about the Governor's Report. I am hist referring to this very briefly to illu-ustarte only one point, i.e. the party ruling in the State at that time the faction of the AIADMK. led by Mrs. Janaki Ramadhandran used every possible means at its disposal to somehow stav in power even though it did not have majority support. Sir, it used trickery, it used illegality, and it used violence in various phases. Sir, trickery was used, as the Prime Minister said, when we received information that efforts were being made to convert some of the Congress Members, to lure them over to join them in supporting the majority party. And when those efforts failed and it was known that the Congress party was voting against them, then began a sordid saga in the Assembly of total illegality and of a mockery of democrarcy that was presided over by the Speaker of Tamil Nadu. Sir. the illegality began at the very first moment. Sir, we all know that a date was fixed by the Business Advisory Committee for 2Sth of January. 10 a.m., at which point of time, Mrs. Janaki Ramachandran had to prove her majority on the floor of the House.

Statutory Resolution

ADI ARUNA *alias* V.Sir, I am on a point of order. Rule is very specific that the 'procedure of the Assembly cannot be quoted here. It is very specific under Rule 338.

SHRIMATI JAYANTHI NATARA. Jan I have got the Rule, Sir. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What she is stating is 'what was happening'. She is telling the facts. (Interruptians)

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SHRIMATI JAYANTHI NATARA-JAN I am referring to the Governor's report.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: How can she qui tion the Governor's prerogative? Then we will speak about the Speaker of the Lok Sabha. Then we will speak about other Speakers.

SHRIMATI JAYANTHI NATARA-JAN; I. am talking only about the Governor's report.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; Even for that there is a specific provision.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): She is not at all telling anything about.... *Unternir-tians*)..,

SHRI ALADI ARUNA alias V. ARUNACHALAM; The rule is very specific, you go through it, and it says: A Memebr while speaking shall not use offensive experession about the conduct or proceedings of the Houses or any State Legislature. It is very clear.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What is offensive in it?

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: What she is speaking. (*Interruptions*).

SHRI RAOOF VALIULLAH (Gujarat) Do not interpret the rule according to your convenience. You try to respect the rule.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr.Valiullah. the rule is very clear. Offensive language has not to be used. She can speak.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; You go through it there are so many clauses.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI V. You go ahead, Mrs. rajan.

SHRIMATI JAYANTHI NATARA-JAN: Therefore, Sir, the proceedings in the Assembly on that day and the conduct of the proceedings were a blot on democracy, it was a farce on democracy. At 10 a.m...

SHRI ALADI ARUNA alias V. ARUNACHALAM: i have said it is not permitted under the rules. You give us the ruling, so that on other occasions also we must utilise this. We want a ruling.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) It prohibits use of offensive language. (*Interruptions*).

SHRIMATI JAYANTHI NATARA-JAN: She has ruled it out.

SHRI ALADI ARUNA alias V. ARUNACHALAM: She has not right to speak about the Speaker. She has no right to speak about the Speaker. It is an unhealthy thing. It is unwarranted, If you allow her to speak, it is unwarranted. It is not a healthy practice.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Rule 238(iii) says; use offensive expressions about the conduct or proceedings of the Houses or any State Legislature. It is very clear.

SHRIMATI JAYANTHI NATARA-JAN: I am not using offensive expressions. T am paying him compliments. (Interruptions').

SHRI V. GOPALSAMY (Tamil Nadu): Madam, would you please yield for a minute? I am helping you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have given the ruling.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir, I want a clarification. Our hon. Lady Member was celebrating when democracy was murdered by the same Speaker on the floor of the Tamil Nadu Assembly, when 10 MLAs of D.M-K

were disqualified by the Speaker.

SHRIMATI JAYANTHI NATARA-JAN: No, we walked out\_ We were not there even. (Interruptions).

Sir, there are three main issues here. We all know that in the conduct of Parliamentary proceedings when time is fixed by the Business Advisory Committee, the Speaker has no authority to override that time. The time was fixed at 10 a.m. on the 20th of January for Mrs. Janaki Ramacbandran to prove her majority on the floor of the House. Sir, secondly, the Governor had clearly stated that it was only a simple majority that she needed in order to prove her claim that she enjoyed the confidence and the majority support in the House. When these two factors were already there, the Speaker had absolutely no authority to over-ride the decisions of...

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; This is the prerogative of the Speaker.

SHRIMATI JAYANTHI NATARA-JAN: At 10 a.m. what happned, I am going to read from the Governor's report. The Speaker arrived at 10 a.m. and he announced.. . (Interruptions)

SHRI ALADI ARUNA alias V. ARUNACHALAM: That is the prerogative of the Speaker. The Speaker manages the affairs of the House. How can you question the prerogative of the Speaker? {Interruptions}.

SHRIMATI JAYANTHI NATARA-JAN: He came at 10 a.m. and instead of taking up the vote of no-confidence... {Interruptions}... He had no authority, absolutely no authority, to override the decision of the Business Advisory Committee. {Interruptians}.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Aladi Aruna, will have the chance to tpeak.

SHRIMATI JAYANTHI NATARA-JAN: So, once the time was fixed for the voting...

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SHRI M. VINCENT (Tamil Nadu): Time was not fixed; the date was fixed.

SHRIMATI JAYANTHI NATARA-JAN: Time was fixed at 10 a.m. The Speaker arrived in the House and immediately announced that he received telephonic message from five Congress MLAs that they were resigning from the House and from the party, and on that score, he was adjourning the House, This has absolutely no connection. Whether it was true or not, but it had absolutely no connection and he had business to adjourn the House because resignation of five Congress MLAs irrelevant for the purpose of vote of confidence for Mrs. Janaki Ramachandran in the House. So, in the first place, he had no power or authority to adjourn the House once the time was fixed, and secondly, in any case, the excuse simply a ruse so that it could be put off for some time, and they could gain some more time to buy, lure and beg other MLAs for their support.

SHRI ALADI ARUNA alias V.
ARUNACHALAM: The Speaker was
not able to manage the House at that
time and so he adjourned it. (Inter-

VICE-CHAIRMAN (SHRI DESAI): Please don't intecrup\*: have your chance to speak.

ATI JAYANTHI NATARA12 O'clock, a further Constitube was enacted when he started
ng disqualification of certain
Here I will make one submisthe Speaker's action in trying
ify all those members of the
nature whom he knew were going to
vote against the party was totally unconstitutional, illegal and violative of natural
law...

SHRI ALADI ARUNA alias V. ARUNACHALAM: I am sorry for your legal knowledge.

SHRIMATI JAYANTHI NATARA-JAN: Under the Tenth Schedule of the Constitution the anti-defection Act has been passed and in that, I would read cla use 2 of ?nth Schedule, which says: A member of a House belonging to any political psrty shall be disqualified for being member of the House—(a) if he has voluntarily given up his numbership of such political party; or (b) if he votes or abstains from voting in such House contrary to any direction issued by the political party to which he be longs. .. without obtaining in either case the prior permission of such political party, person or authority and such vot ing or abstention has not been condoned by such political party, person or autho rity within fifteen days....

ALADI ARUNA *alias* V. ARUNACHALAM: 'Within fifteen days'.

SHRIMATI JAYANTHI NATARA-JAN:.. from the date of such voting or abstention.

Then clause 3(6) of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules. 1986 says: 'Where a member belonging to any poli tical party votes or abstains from voting in the House contrary to any direction.. . without obtaining.. .the prior permission of such political party, person or autho rity, the leader of the legislature party concerned.. .such member shall as soon as may be after the expiry of fifteen days from the date of such voting or absten tion, and in any case within thirty days I read only the relevant portion. Therefore, Sir, the disqualfication can only take effect if a particular member has voted or abstained from voting against the whip or direction issued by his party and that al so not immediately but 15 days-, later and in any case before 30 days. But. Sir Speaker is known for his rnstant judgement He set aside a judgement of th; High Court, he imprisoned the editor of newspaper. He is known for hi: insl ml iu.lge-ment. Everybody knows that.

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM: That was on the initiative of the Congress narty.

SHRIMATI JAYANTHI NATARA-JAN; You come to that subject. I am having the proceedings of the Tamil Nadu mbly.

Statutory Resolution

SHRI ALADI ARUNA *altos* V. ARU-NACHALAM; It was because of your initiative.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); You can make your point when you speak.

SHRI V. GOPALSAMY; It was punishment for the Speaker for the sins he committed early. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ESH DESAI); Why do you want to interrupt? You can meet the argument when you get the chance to speak. Please allow her to speak.

SHRIMATI JAYANTHI NATARA-JAN; My point is very simple that once a member has voted or abstained from voting in a particular way that is contrary to the direction of the party, the Speaker no auhority to disqualify him on the spot. He has to wait for 15 days, There is one more instance. In his report the Speaker has said that the whip of the party has not condoned it. In my submission this is immaterial. The question whether he has condoned it or not will only arise after the member fills in a particular form as per the provision in the Act. After the incident has occurred, 15 days' gap is mandatory and the Speaker has no business to override this rule. The rural is: after 15 days and before 30 days. So, it is ilutely illegal and unconstitutional on his part to have disqualified those members. The only reason why he did it was because he knew that they were going to vote against Mrs. Janaki Ramachandran faction, against the party in power at that time. Therefore, he acted in total violation of the rules.

Having said that that he acted in an illegal manner, the second chapter of the sordid tale begins when, after having sent these people out on illegal grounds, he resorted to total violence. Even then the Congress was against them and the members of the DMK party had also announced

they were going to vote against. The House was adjourned till 3.00 p.m. At that point of time outsiders entered into the Assembly. Outsiders in the guise of watch and ward staff entered. on top of all that, this is the worst kind of atrocity in any democracy, totally unheard of in political democratic history of India when the Speaker actually called unon the police to enter the precincts of the Legislature and attack those MLAs who were opposed to the Janaki Ramachandran fiction. They were beaten up, shamefully beaten up. Not one Congress MLA was allowed to enter the House. The police conducted a lathi charge. I demand that the Speaker should be removed for this action alone. (Inter-nip: ions).

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM; She is innovating everything. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); You can narrate your story also when you get a cnance. (*Inter-* ahead. (*Interruptions*),

SHRIMATI JAYANTHI NATARA-JAN; No. no. that is not right. That is a There was no Congress MP who did like that. I take strong objection to it. He did not do it

SHRI V. GOPALSAMY; The word\* is unparliamentary.

SHRIMATI JAYANTHI /NATARA-JAN: I am sorry, it is just s terminologi-cal inaccuracy. It is not a\* it is just untruth. (Interruptions).

SHRI M. VINCENT; It is the Congress and Congress alone that reated turmoil in the Assembly.

SHRIMATI JAYANTHI NATARA-JAN: Let me read out what all happened. Let me read out from the papers. There are glowing tributes paid to the Tamil Nadu Speaker.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Time is very much limited. You do not hear what they say.

\*Expunged as ordered by the Chair.

SHRIMATI JAYANTHI NATARA-

: Sir, 1 am going to conclude. I layall the tributes paid to the Speaker of Tamil Nadu Assembly on the Tableof the House, if you permit me.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); No, they are not to be laid on the Table of the House.

SHRIMATI JAYANTH1 NATARA-JAN: 1 will just briefly quote the Governor's report The Governor clearly says;

The manner in which the voting was conducted by the AIADMK party when only 110 members out of 222 were present in the House, casts serious doubts about its claim that it had been able to win the vote of comfklence."

There is one more quotation from the •recommendations made by the Governor:

"It was improper on the part of the Speaker to have adjourned the House at 1000 hours on 28-1-88 instead or proceeding with the only item on the Agenda i.e. taking up the motion of Vote of Confidence in Smt. Janaki R'amachandran Government, on the ground thai five members had informed him over telephone that they were ainy their seats in the Assembly from the Congress (I) Party. It had been unambiguously clarified on 25.1. 1988 that the fate of motion of Confidence would depend upon 'he total number of members *present and Voting* and the absence by the five members of the Congress (II Party would not make any difference to the ultimate outcome."

Then, again, he says

"The pandemonium which prevail-ed in the House •at 1200 Hrs and 1500 Hrs, when chairs, wrenched out mikes, paper weights, ehappals etc. flew across the House and members engaged in fisticuffs leading to injuries to some of them and police inlervention has been one of the most sordid chapters in

the annals of the Legislative Assembly. Again, there is a serious threat of breach of pe'ace resulting in acute law and order problems if the Assembly meets again."

in relatioi

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was absolutely no •iion Therefore there but that the Government should be dismissed because it did not enjoy the confidence of the people and of the bly and that President's rule should been imposed. And also once again strongly condemning the police brutality .he fact that :he Speaker brought in police, 1 want to make a very strong appeal Government. I plead, I demand thai the Speaker should be removed. Under article 179 .. .. (Interrupth That is the problem. We all know that under Art 179(c) it has been provided that the Speaker of an Assembly continued even though AssemIT dissolved because in the interest of linuity of the institution of the legislature, if we go through the debates of the ( sii'mcni Assembly, it will be found that because the office of the Speaker such a vital important one and cause it was conceived that a person of a particular should occupy the office of the Speaker, there was not even any debate about this particular clause of Art. 179 that the office of Speaker will continue whether the Assembly is dissolved or not. But as one lead from Tamil Nadu says. ... I of the knov\ to read the Constitution. 1 resenl your iterruptions. I can read the Constitution •is much is you can and when your turn comes you can re'ad it yourself. Therefore, as one of our leaders from Tamil Nadu was saying, the Speaker calls himself the heart-beat of democracy. It is true, but when the heart itself starts malfunctioning, then there is a threat to the whole democracy as such. The malfunctioning heart has to be removed: otherwise the whole democracy will come !o a standstill.

Now if is my submission that under Art. 356. which I will read just'now, there is also provision for all incidental and consequential provisions which are required to make sure that proper constitutional law and order is carried on and

[Shrimati Jayanthi Natarajan] the State Government is conducted with proper law 'and other Such incidental and consequential provision, can also be made. Therefore under the powers that have been given under Art. 356, since the Assembly has already been dissolved and the Speaker is no longera MLA any more but is only a Speaker, I submit that Art. 179 should be read along with Art. 356 of the Constitution. The very person who was responsible for creating a law and order situation in the State, the very person who created the breakdown of the constitutional machinery of the State-ii will be a farce if he is allowed to continue as Speaker. Therefore under the incidental and consequential provisions under Art. 356 of the Constitution, the proviso to Art. 179 has to be suspended. So, once the proviso to 'article 179 is suspended, the office of the Speaker automatically goes. He cannot possibly be allowed to continue. It is a joke that the very penon who murdered democracy in the State, should be allowed to continue under the shelter of the provision which contemplates that the Legislature should have continuity. He has done everything in his power to see that the House was not allowed to function.

I am i;oing to conclude by reading one or two paragraphs from the Page Committee Report on Speakers and from the Conference of Spekers, wherein the role of the Speaker has been properly stablish-ed. In this case, apart from being nonpartisan.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude.

SHRIMATI JAYANTHI NATARAJAN; I am just completing. Give me one more minute. He has clearly spoken in favour of the ruling party. He has not. only spoken in favour of the ruling party at that time and clearly indicated his partisan, party loyalties.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Like yours.

SHRIMATI JAYANTHI NATARAJAN; He committed total illegality by

disqualifying all the MLAs who were opposed to him. One top of everything else, he brought in outside elements to physically prevent those MLAs who were voting against him.

SHRI ALADI ARUNA alias V ARU-NACHALAM: Why does she mention all these things? Is there any evidence to this? Has the Governor reported this? Or, has the Home Secretary said this? Why does she make all these allegations? The hon. Member is expected to give vital points with genuine facts.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): You can point out. The Minister will reply to it.

SHRIMATI JAYANTHI NATARA-JAN: Sir, on top of that, we all know that under article 356. . .

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); Please conclude now.

SHRIMATI JAYANTHI NATARA-JAN: Just one minute, Sir, I will finish. We are all functioning in a constitutional way. The moment something has happened that was against his desire, against what he was trying to establish—a more shocking thing I want to bring to the notice of the House—he said that he was going to take it to the United Nations. Are we going to allow this person to continue as the Speaker of the Nadu Assembly? He wants to go the Government of India. He waits beyond Parliament.

SHRI ALADI ARUNA alias V. An NACHALAM: No justice here. What ci he do?

SHRIMATI JAYANTHI NATARA-JAN: He has gone on record as saying that he is going to take this issue to the United Nations. I want to ask whether this kind of person we should allow to continue as the Speaker.

SHRI ALADI ARUNA alias V. ARU-NACHALAM; Yes, why not?

SHRIMATI JAYANTHI NATARA-JAN; Should we allow him to be the Speaker?

Fin'ally, I just want to quote a word from the Page Committee Report.

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SHRI ALADI ARUNA alias V. ARU-NACHALAM; We 'nave Do faith in your justice.

SHRIMATI JAYANTHI NATARA-JAN: So, go to the United Nations. Why remain

SHR1 V. NARAYANASAMY: Don't go to the United States.

SHRIMATI JAYANTHI NATARA-JAN: I think the Speaker represents the House.

I am reading from what J'awaharlal Nehru said;

"He represents the dignity of the House, the freedom of the House, and because the House represents the nation in a particular way the Speaker becomes the symbol of the nation's freedom and liberty. Therefore, it is right that it should be an honoured position, a free position and should always be occupied by men of outstanding ability and impartiality."

Every single aspect contrary !o it hasbeen demonstrated by the Speaker of the Tamil Nadu Assembly. The principal dutyof *Vat* Speaker is to regulate the proceed-ings and to enable it to deliberate.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Sir, this is character assassination. It is not healthy. Then you are opening the floodgates. This is not a healthy one. (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN; I am not asking about it. Why are you exercising your mind? (Interruptions')

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Why should I bother about it? You are having a more awkward person. I know. Why should I hesitate? I can iefer to a number of cases.

SHRIMATI JAYANTHI NATARA-JAN: You go ahead, I am concluding. It is the first duty of the Speaker to enable the House to function and not to shut it

out. The House is paramount, and the Speaker can claim no inherent right. Just now he said, he can claim no inherent right to override or bypass the House or to arrogate himself the powers and functions which belong to the House. He is not the master of the House. He is only a servant of the House. He cannot try to shut out the Members from voting in a particular way. He should not murder democracy in the State. We should not allow him to continue.

in relation to

Tamil Nadu

Finally, I also join the hon. Member who spoke before me and request t'hat early elections should be held in the State so that the people can instal an elected Government of their choice.

 $3.00 \, P.M.$ 

PROF. C. LAKSHMANNA; The drama in the Tamil Nadu Assembly and what happened there is a sordid picture of the functioning of democracy in this country. I do not stand here to condone what has happened there, but then it is time for us to look as to who has been responsible for all this. If I am able to 'apportion as to who has been responsible for it, it will give an opportunity to those who have been responsible for it to at least behave in future with a certain amount of restraint, with a certain amount of circumspection so that the thing that happened in Tamil Nadu will not happen again.

If I look at it, I find that the first culprit in the entire sordid drama had been the Congress P^rty. The Congress(I) has the prime responsibility and has the ethical need today to set an example. Be it Tamil Nadu, be it Meghalaya, be it Tripura, be it elsewhere, the role played by the Congress (I) has bee reprehensible to, say the least. They change the scale of values even while judgina one or two similar instances.

In Tamil Nadu the whole talk is about the majority and minority Government. When the Janaki Government was installed, the position was that they had 95 Members.

SHRI M. VINCENT; 97 Members.

PROF. C. LAKSHMANNA: 95 was first Subsequently two were reported.

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added. The Congtess(I) had 64 'and other parties were also having one or two. On the day the Ministry was dismissed, the position had not altered. On the other hand if there had been any alteration in the situation, it was only with regard to the Congress, which had 64 members and this number had come down to 59, five of them having resigned from the Party.

AN HON. MEMBER; No, it was reduced by four.

PROF. C. LAKSHMANNA: Four or five does not make muc'n difference. Nonetheless the number of the Congress had come down. But still we talk in terms of majority and minority Government. I would like to ask the Congress, while it had been, as claimed by the previous speaker, supporting the Janaki Ramach-andran Government, was it ever categorical that they were not supporting that minority as it is being alleged today? (Interruptions) By the time the Assembly met rhat was a different story. We will not come to it, but there was no occasion from the Press reports. from the statements, as quoted by the previous Speaker herself to prove that the Congress(I) party headed by its President, who is the Prime Minister of the country, had ever stated that they are not supporting in the Assembly the minority Government of Janaki Ramach'andran. They only talk subsequent to what happened on 28th January. Therefore, if it was 95 or 97 and if that Government is a minority Government. I would like to draw the analogy of Tripura, I would like to draw the analogy of Meghalaya. There too the Governments which are now in existence are also minority Governments.

SHRIMATI JAYANTHT NATARA- IAN. There they won a vote of confidence.

PROF. C. LAKSHMANNA: What vote of confidence? They also won on that day. As far as vote of confidence is concerned, even in Tamil Nadu on 28th Jan-vmrf..'. (tttterfyptiom).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Please don't interrupt. You are going to speak next.

PROF. C. LAKSHMANNA: It is not for me to accept that.

SHRI V. NARAYANASAMY; Then why do you guote that?

PROF. C. LAKSHMANNA: I am simply stating the fact as it existed. Just as the minority Government of P. A. Sang-ma. has got a vote of confidence with the support of those defectors, who nave been made Ministers, similarly there was a vote of confidence. Let us not go into it, because I am only trying to prove that the Congress(I) is having double standards, different showing, different types of values and ethics at different times and so, on. That is all So ills is the position.

Secondly, they are also talking in terms of trading of the MLAs. What has happened in the Janaki faction, what has happened in the Jayalalitha faction so on and so, forth, but what Congress has been doing is that it has been indulging in this type of things all the time, not once, but we can have umpteen number of occasions cited as to when the Congress has been trading in this type of hings. ... (Interruption!)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); You have got only 11 minutes. T will go according to the schedule.

PROF. C. LAKSHMANNA: T •.. ,, trying to he reasonable.

Therefore, trading of the Mcmbers has been the highest prerogative of the Congress and the Congress have got the least moral and legal authority ever to talk about, if they talk, it only enhance\* the pretensions and the double standards of the Congress.

Now, comes the question of the so-called Speaker. T know that we should not speak about the Speaker bot none the less even i,, the case of Speaker the question of double standards of the Congress

comes. The same Speaker, however, benevolent or reprehensible he may be, it is for them to decide, I am nol worried about it, I am not going into thai question—if he indulges in one type of activity of disqualifying ten Members of the Assembly who incidentally happen to belong to a particular Opposition party then the Congress gloated with happiness 'and it did not raise a word at that time. But on the other hand, ihe same Speaker if he takes a precipitate action in disqualifying six other Members who were at the particular time when disqualified were a problem for the Congress and its continued support or nonsupport to somebody or the other, then, they immediately talk about the Speaker and the removal of the Speaker and citing of article 179 and the residual powers arising out of article 356 and so on and so forth. Therefore, I would ask the Congress Members to coolly consider whether this was the case or notwhether they have not supported the same Speake,- whom they are describing as 'demon' who was God for them so long as it suited their interests and their actions.

Then comes the question of the Governor's report. The Governor's report is a very interesting document. It is an in-terestuig document because it gives the reason as to how the Jarfalri faction Ministry was installed and subsequently why it has been dismissed. If you go through some of the points faised by the Governor carefully, it needs to be considered dispassionately. If in a given House, if there is hooliganism it is condem-nabfe. If there was hooliganism as if existed on the 28th in the Tamil Nadu Assembly, it should be condemned by all democratic forces in the country. There is no doubt about it. If hooliganism could be created—if the House could be made to be in the way in which it was there on the 28th January—will that he a sufficient ground for, stating that the House has to be dissolved? One more opportunity should have been given for the House to assemble after the hot tempers were cooled down perhaps the next day or the

next day. If the House would have been convened on the next day then these scenes would not have been there. How do we know? But a precipitate action had to be taken by the Governor in recommending dissolution on the basis of what is supposed to have happened. I would only like to recall as to how many times— may not be of the same magnitude—there were instances in other Assemblies also.

Sir, it will be a very bad precedent to arm the Governors with Lhese types of powers. The Governor should be reasonable in his exposition. He should give reasonable opportunity and he should give reasonable explanation as to why he has been taking a prticular action. Simply because there were certain incidents in which I do not want to go, who was responsible and who was not responsible, the precipitated action should not have been taken. The Congress may say that the whole thing was done by the Janaki faction. But a newspaper an article written in a journal which is very sympathetic to Congress view-point says five Members subsequently resigned were muffled, jostled, beaten and so on and so forth. Even journal which is very favourable to Congress says like that. Therefore, if there were ugly incidents in the Tamil Nadu Assembly, it is not merely because of the Janaki faction or Mr. P. H. Pandiyan, who was the Speaker, who was responsible to encourage such things to happen etc. but even the Con-gress(I') Members could not be absolved of their responsibility in mishandling the situation there. Therefore this is a very important thing to be kept in mind. That means the Congress(I) instead of being exemplary did not behave properly.

Finally, one more point I would like to bring to the notice of the House. The Congress(T) Party which is now talking so much did not have a word to say when the Governor said that he would be satisfied if there is a simple majority on the floor of the House. If the Goveraor in his wisdom and understanding felt that it was just necessary to have a simple majofty to prove the *vote* of confidence

## [Prof. C. Lakshmanna]

for the party in power, for the Gvernment which was functioning, 1 consider this would be a very dangerous precedent. But Congress(I) for its own ends, for its ulterior purposes did not raise a word against them. That is a very dangerous trend but none-theless today when it is not suitable for them, they are raising all sorts of questions but not on this particular point. Therefore, from every angle when we See what has happened to Tamil Nadu, it is a slur on the name of Congress(I) party 'alone. Then the final point is that the Congress(I) party was uprooted in Tamil Nadu to start with and the process had gone 'all over the South. They are struggling to have a foothold and in their struggle to have a foothold once again they 'are resorting to all sorts of gimmicks and one of the gimmicks is what is happening in Tamil Nadu on the part of the Congress. Therefore, I would request the Minister to fulfil one promise which has been made in the Governor's report namely that there shall be early elections. I would request the Home Minister to initiate the process to have early elections in Tamil Nadu so that Tamil Nadu people will have an opportunity to tell the world at large, to tell the country at large as to who they want to rule them. They cannot continue to muffle democracy by continuing not to hold elections. Therefore, T want if they continue to muffle the democratic process by not holding elections, they will be the worst sufferers. Therefore, I plead with the Home Minister to have early elections. Thank you.

SHRI V. NARAYANASAMY; Mr. Vice-Chairman, Sir, I rise to support the resolution moved by the hon. Minister for the imposition of President's Rule in Tamil Nadu and dissolving the legislative assembly. Mr. Vice-Chairman, Sir, there is no doubt that the former AIADMK leader and the former Chief Minister of Tamil Nadu, Mr. M. G. Ramachandran was a great leader by himself. There is no doubt about it. But Sir, he died on 24thDecember 1987. After him, developments have taken place in Tamil Nadu in AIADMK party. In that the party was divided Into two factions, one led by

Mrs. Janaki Ramadiandran 'and 'be other led by Miss Jayaram Jayalalitha. an hon. Member of Parliament in this House. Sir, my submission is that there are a lot of accusations and charges against Congress-(I) parti from the opposition side stating that the act of Congress(I) party in Tamil Nadu affair is a betrayal and the Con-gre8s(I) party failed to support Mrs. Janaki Ramachandran faction. Sir. especially the AIADMK group led by Mrs. Janaki Ramachandran is under the illusion even today. The reason is t'hat our Prime Minister in categorical terms stated to them when there was a split in the AIADMK party that the Congress party wants that both the factions should join together and the Congress party will support only the united AIADMK.

SHRI T. R. BALU (Tamil Nadu): Where was the necessity for your support?

SHRT V. NARAYANASAMY; I will tell You.

SHRI M. VINCENT; When we are really united what is the necessity for Congress to support? Do not think about the unity of AIADMK. (Interruptions) You think about unity of congress in Tamil Nadu. You are four factions in Tamil Nadu. We are divided. But you are scattered. We are divided into two. But you are scattered into nieces in Tamil Nadu.

SHRI V. NARAYANASAMY; Mr. Vice-Chairman, Sir, the hon. Member is agitated because...

SHRI M. VINCENT; That is my duty. That is my right.

SHRI V. NARAYANASAMY; Sir, there is no reason for his agitation (In-terruptions)

SHRI M. VINCENT; Who are they to talk about unity of Anna D.M.K. (*Interruptions*)

SHRI V. NARAYANASAMY; I would like to say this to the hon Members

of the AIADMK in particular. They have been telling that there was a message from the Prime Minister's office and on the basis of the message they were under the impression that the Congress par\*y was supporting them. I would like to quote two instances to how what was the stand of the Congress-I party, right from the beginning. I would like to quote the statement issued by the Congress-I party before Janaki Ramachandran met the Prime Minister. It is reported in 'The Times of India' dated 11th lanuary 1988.

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' Mr. Rajiv Gandhi wants the warring AIADMK factions in Tamil Nadu to smoke the peace pipe without the Congress having to intervene." What is further is very important for thehon. Members from the Janaki faction of the AIADMK;

"Since the Congress leadership tends to look at the crisis within the. AIADMK a private affairs to be settled between Mrs. Janaki Ramachandran and Ms. Jayalalitha, it naturally does not lend much credence to the solo bid by Mr. P. Kolandaivelu, AIADMK, MP, to try and involve the Congress into playing a mediatory role."

It was made very clear that it is an internal affairs of the AIADMK party and our Prime Minister categorically stated, consistently stated, that they had to unite together so that they would be able to get the support of the Congress-I party. On the contrary, what has happened, Sir? One group was kept in a five-star hotel. The group having 97 members was kept there.

SHRI V. GOPALSAMY: The other group was kept in a ginning factory.

SHRI V. NARAYANASAMY: The other group of 30 was flying from place to place to escape the clutches of the other group. I would like to charge the AIADMK that money played a major role in winning over the confidence and support of the other group. The history of politics... (Interruptions), crores of

rupees ran into the hands of MLAs which is a shame on AIADMK.

in relation to

Tamil Nadu

SHR1 ALADI ARUNA alias V. ARU-NACHALAM; It is the sanie case in Meghalaya.

SHRI V. GOPALSAMY: You have made a very valid point.

SHRI V. NARAYANASAMY; You kindly sit down. Sir, I am not yielding.

THE VICE-CHAIRMAN .SHRI JAGESH DESAI); He is not yielding.

SHRI V. GOPALSAMY; How did the tactions get the money? After the demise of M.G.R. or before that? How did they get the money? He is making a serious accusation that crores of money were spent. Did they get the money before the demise of M.G.R. or after that?

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, on 13th January 1988, this is reported in 'The Hindu', That is. after the meeting of the Prime Minister by Smt. Janaki Ramachandran. If we go through it, whether she was consistent or inconsistent in her approach and whether she was satisfied with the meeting which she had with the Prime Minister will be known. At the airport after getting into the car Mrs. Janaki Ramachandran signalled to the Chief Seuetary to come near and after consulting the Chief Secretary for a few seconds, she said that her talks with the Prime Minister, Shri Rajiv Gandhi, were satisfactory and she did not elaborate. She was not categorical of the support, of the alleged support, which they sought from the Prime Minister, of the Congress-I support to AIADMK. It is very well said that she was doubtful. Another incident is before the session she contacted honourable Buta Singh, the Home Minister, to know the opinion of the Congress Party. Then see the consequences. The Congress-I Party was categorical in its turn that it will support only the united AIADMK. (Interruptions)

Now I refer to the incident that took place on 28fh January, 1988. Tamil

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Nadu Assembly is one of the noble Assemblies in the world—not only in our country but in the world. Great stalwarts were there in the Assembly. But see how the image of the Tamil Nadu Assembly has been ruined by the Speaker by his acts in the Assembly...

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM; With your blessings.

SHRI V. NARAYANASAMY; Whether blessings or curses, you will see..-

SHRI V. GOPALSAMY; Earlier th were blessing him, now they are cursing him.

SHRI V. NARAYANASAMY: In the report of the Governor...

SHR1 M. VINCENT; Who prepared that Governor's report? It is a joint venture of Shri Buta Singh and Shri Chidambaram.

SHRI V. NARAYANASAMY; You go and ask the Governor.

In the report of the Governor he made a reference to the memoranda submitted by various political parties against the Speaker and his conduct in the House. At 10 A.M. the Speaker is to conduct the House for the purpose of recording the vote of confidence. The wonderful speaker read one couplet from Thirukku-ral and he said that five MLAs belonging to Congress-I had gone out of the Congress Party and he received a telephonic message. The Speaker. who claims that his powers are skyhigh, says he is not a person who is bound by the Constitution, he is not a person who is bound by the Rules of the House. He says that he received a telephonic message that five MLAs have resigned from the Congress Party and membership of the Assembly. I would like to refer to what the honourable Speaker of the Tamil Nadu Assembly had said and my honourable friends from the AIADMK will note, he has completely forgotten Articles 190 and 191 of the Constitution...

SHRI ALADI ARUNA alias V. ARU CHALAM; Even a telegram is accepted as a Writ Petition by the courts; even ordinary letters are accepted as Writ Peti tions. Tell us whether five MLAs resign- ed or not. You attacked them. You tortured them within the House. People know everything. You were very particular about the formalities. Tell us whether it is a fact or not.

SHRI V. NARAYANASAMY: It is very clear that whenever any member of the Legislative Assembly resigns from his membership, he has to give his resignation letter in his own handwriting and submit it to the Speaker that he is resigning from the membership of the Legislative sembly. Therefore, the question was whether a telephone message could be considered as resignation from the membership of the Legislature or the Congress (I) Party. The honourable Speaker of Tamil Nadu...

SHRI MUKHTIAR SINGH MALIK (Haryana); Honourable?... (Interruptions)...

SHRI V. NARAYANASAMY; Sir, the honourable Speaker of Tamil N.sdu found that the message was favourable to the Janaki Ramachandran group and favourable to his party to get the support. He immediately said that he was adjourn- - ing the House and he said that the House would meet again at 12 o' clock. At 12 o' clock. Sir, what happened? The Members went inside the House. The Speaker, on an earlier petition given by one of the MLAs. said that he was disqualifying six MLAs. He disqualified those MLAs from the House. Did he follow the procedure for the purpos: of disqualifying a Member as provided under the anti-defection law? No, he did not. He flouted the rules and regulations of the House and the Constitutional provisions, especially the antidefection laws. The Speaker again adjourned the House and said that it would be reconvened at 3 o' clock. Then Sir, the respected Members of the House, finding that he was acting in an undemocratic way, elected one Mr. Sivaraman as the Speaker... (Interruptions)... The DMK

Party also joined in that and they also I the new Speaker who was elected and the former Speaker Was removed from the House and the Janaki Rama-chamtran Ministry was dismissed.... (*In-options*)... The DMK people supported it.

SHRI V. GOPALSAMY; We never supported that. You are only confused.. . (*Interruptions*)...

SHR1 T. R. BALU; We never supported that... (interruptions)...

SHRI THANGABAALU (Tamil Na du): am telling you, you supported it... (*linen-upiions*). The DMK Mem bers were sitting inside the .Assembly and they supported it. Sir.. . (*Interruptions*). . I was an eye-witness to that(*Interruptions*). .

SHRI V. GOPALSAMY: We never supported that... (Interruptions)

SHRI THANGABAALU; I was an eyewitness to that, I am telling yon... (Interruptions)...

SHRI V. GOPALSAMY: You were also one of the storm-troopers.. . (*Inter ritp-*)...

SHRI THANGABAALU; That is your business and not mine... (Interruptions).

SHRI V. NARAYANASAMY; Sir, I would like to submit that the honourable Speaker of the Tamil Nadu Assembly claimed that he acted in the House according to the rules and regulations and also the Constitutional provisions. Kindly see his conduct. At 3 o" clock when he sal in his seat, the other Speaker, Sir, Mr. Sivaraman, wanted to occupy his seat and he was physically pushed away and the MLAs were there to tell him to take the vote of confidence. His hirelings had been dressed in the uniform of the officials of the Tamil Nadu Assembly 1 they had been sent with weapons and the Congress (I) MLAs particularly were assaulted and were injured... (Interruptions')...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); No cross-talk will be

recorded at all.. .(interruptions) ... No cross-talk should be recorded. Yes, Mr. Narayanasamy, you proceed.

SHRI V. NARAYANASAMY; Sir, the Congress (I) Members were identified and brutally attacked... were {Interrup Sir, the people would have tions)... seen on the TV and they would have read in the newspapers also a!) these things. This is the conduct of the Al-ADMK faction led by Mrs Janaki Ramachandran on 28-1-1988 and the Speaker Legislative Assembly of Tamil Nadu. Now. what is the course open to the Governor under these circumstances? Sir, the constitutional machinery broke down there. I would tike to quote one ins tance here. An honourable Union Mini ster was sitting in the gallery and he had no protection. He had to telephone the Governor to give him protection to go out of the Assembly precincts. This was the sorry state of affairs which prevailing at that time in the Tamil Nadu and they are now telling that the Congress (I) Party has betrayed them, I put it very clearly that the impression that they have created in the minds of the people of Tami] Nadu that the Congress party has betrayed them, is untrue. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); No cross-talk will go on record.

SHRI V. NARAYANASAMY; I would like to tell you. Mr, Vice-Chairman, Sir, what was the effect of the imposition of President's rule on the minds of the peo ple of Tamil Nadu, and what was the effect on their minds, of the act of the Central Government and the President of India in dissolving the House and pro mulgating President's rule in Tamil Nadu. All the people from the bottom to the upper class welcome it. There was no untoward incident there. The people found that they had been relieved from the 'goondas'. People found that they would get justice and the welfare measures will be implemented in Tamil Nadu. I tell you of the reaction of the Dravida Munnetra Kazhagam deputy leader in the Assembly, Mr. Nanjil Manoharan who

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said in a statement in Madras that the 'undemocratic' and 'shameful' acts inside the Assembly would put to shame every Tamilian. He said that many Opposition members were running for their life when they were attacked by the police. After the commotion subsided, the DMK MLAs were returning to the chamber to cast their votes. But ihe doors were closed before four of them could enter the House, he said.

Sir, I quote another leader, the leader of the CPI(M) group in the State Assembly, Mr. R. Ramani, who said that the Speaker, Mr. P. H. Pandian, had no business to change the schedule decided fhe Business Advisory Committee. He said that the State Information Minister, V. V. Swaminathan, approached the CPI(M) to extend its support but the parly declined to do so. They approa-the DMK. the CPM and other groups to get their support just to remain in power. This is the attitude of the group led by Mrs. Janaki Rama-chandran. They even tried to purchase Cong. (I) MLAs. That is my charge.

Then, Mr. Ramani goes on to say that the Speaker's disqualification of 33 MLAs on grounds of defection was authoritarian and smacked of vindictive attitude. The hon. Member from the other side, from the CPI(M) group, says that the Congress has murdered democracy. But this is the statement of the CPI(M) leader from Tamil Nadu. The ta:ts which have been narrated would show wtio murdered democracy. It is only the Speaker of the Assembly and the faction of the ADMK led by Mrs. Janaki Ramachandran which murdered democracy.

Therefore, Sir, I want three things from the hon. Minister. First of all, the Speaker who has completely flouted the laws and regulations and the Constitution should be removed from his office forthwith. Secondly, T weald like to urge upon the hon. Minister to conduct a judicial inquiry into the incidents that took place on 28-1-1988 when more than 30 Congress (I) members had been brutally attacked in the Assembly itself. Thirdly, lot of money power was used by the AIADMK group and they were trying to purchase the M.L.As. Ihe Government should raid all the premises of the Ministers of the AIADMK and should find out the hidden money. Fourthly, I would request the hon. Minister to order early election so that democratic norms may be maintained Tamil Nadu.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAl); Mr. Aladi Aruna. Your time is only six minutes.

SHRI ALADI ARUNA alias V. ARU-CHALAM; I have to answer many guestions,

THE VICE-CHAIRMAN (SHRI IA-GESH DESAI). I will ring the bell in? six minutes and then you should finish' within two minutes.

SHRI V. GOPALSAMY. He represents the affected party. He should be given more

SHRI ALADI ARUNA alias V. ARU-NACHALAM; Mr. Vice-Chairman, Sir, on behalf of All India Anna D.M.K. party, I strongly condemn the imposition of President's rule in Tamil Nadu. (Interruptions) Whatever you call it, I little bother about it. We are the real AIADMK.

SHRI G. SWAMINATHAN (Tamil Nadu): Don't say that you are the real party. (Interruptions)

SHRI V. GOPALSAMY; We have to ask MGR about it.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); Please dor.'t interrupt. No interruptions please.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Sir, Article 356 is a powerful weapon in the hands of the political party at the Centre which they use against political parties in the States. This is the first time in our history that President's rule has been promulgated in a State on the ground of precincts of the violence within the legislature. We are against

violence. We condemn violence. 1 haveto remind this House that the Congress(I)Party and Javalalitha factions aremostly responsible for this violence inprecincts of legislature. Sincemedia is absolutely under the control ofthe Centre, the telecasts and broadcastsare alroys one-sided. In that matter theyshowed the incidents of violeace. BeforeI deal uith the incidents of violence, I have to mention about the betrayal andthe treuherous character of the CongressParty and how they cheated and stabbedthe AIADMK in the back. Our MadamChief Minister met our hon. PrimeMinislei and sought cooperation for the Confiden :e Motion. PrimeMinister discussed various issues with ourChief Minister and assured full coopera- tion to the Government and the people of Tamil Nadu.. A bulletin had been issuedfrom the office of the Prime Minister to We also met Mr. Buta Singhand this effed. Mr Moopanar.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This won't go on record. It is not in good taste. It does not look good. All these words will be removed. These words will not form part of the record. (*Interruptions*)

"SHRI SURESH KALMADI (Maharashtra): He is not fair.

SHRI P. CHIDAMBARAM; Sir, these remarks are not only

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Those words will be deleted from the record. We have to maintain decorum in the House.

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM: If you delete them, Sir, I have no objection.

SHRI P. CHIDAMBARAM; He must withdraw it.

\*Not recorded.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He is withdiawing it.

SHRI ALADI ARUNA *c:iias* V. ARU-NACHALAM; If the Chair feels, I have no objection.

SHRI P. CHIDAMBARAM; He must withdraw it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has said that he is withdrawing those words. The matter ends there.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB); Including the word 'black'.

SHRI P. CHIDAMBARAM; We are proud of our black colour.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; That is his name. I put it in translation.

SHRI V. GOPALSAMY; Cleopatra was black and beautiful.

SHRI ALADI ARUNA alias V. ARU-NACHALAM; Sir, we met the senior leaders of the Congress party and asked their cooperation and were assured of their cooperation. Even on that particular day, Sir, Madam Janaki Rama-chandran phoned up Mr. Buta Singh and Mr. Buta Singh assured that they have taken a decision for neutrally. But what have we received through phone? (Interruptions) You have every right to differ. That is a different issue. Only at 9.45, we came to know that the Congress was prepared to stab in the back. We came to know of it at 9.45 in the morning. Sir, here the hoc Minister questioned about the action, attitude and propensity of the Speaker. Sir, I am to tell the House that just before 10 O' clock, he received a message from the Congress Members that they have resigned their membership from the State Legislature. He informed it to the House. As soon as he informed it, there was chaos, there were abuses hurley against the Speaker. He was not able to manage the House and then he adjourned the

[Shri Aladi Aruna alias V. Arunachaam] House up to 12 o'clock. Then, Sir, at 12 o'clock, the House reassembled. At 12 o'clock what really 'happened was that he gave his judgment on the basis of a petition given by one hon. Member, Mr. Tamilmani, regarding antidefection law. Sir, afterwards there was full pandemonium in the House. The Speaker was not able to control the House. Then he adjourned the House till 3 o'clock. What happened at 3 o'clock is more important, Sir. The Congress party and the J'ayala-iitha fartion indulged in a deliberate vio-They did not allow the Speaker K, profed with the business of the House, Sir, the Governor has clearly stated v hat has been done to the Speaker. Sir, wit your permission, I want to say what he said: "At 3 p.m. the Speaker entered the I ouse and took his seat. Immediately therf after Thiru Sivaraman, Congress MLA, rroved in to occupy the same seat— that is the Speaker seat—and other MLAs moved towards the Speaker's seat and pandemonium broke out. The Speaker was being jostled and pushed from the seat. He fell down from his seat. Chappals were used freely, paper weights were thrown at each other and fistfighting on a large scale broke out. Among the Members, The Speaker was injured." Sir, have you ever heard in our history that Speakers were attacked by the MLAs? Have you ever heard the Speaker', podium being occupied by other people illegally unconstitutional and unlawfully? Who is responsible for these atrocities? Who is responsible for this unconstitutional attitude? Is it not the Congress? Has it been broadcast? Has it been telecast? Nothing of that. Sir. more than that. Sir, the Governor himself has clearly stated in his statement that "the parallel session held by the rival group comprising Congress (I) and Anna DMK Jayalalitha group was unwarranted."

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Who is responsible? Now they speak about political ethics. Now they speak abou political morality. Now you speak about the diimity and decorum of the House. Under what circumstances? Under what propriety? So, Sir, my point is that they are responsible. I admit it is a black

day. I admit it is a day of shame. But it is Ixtnuse of you, because of your cooperation, because of your blessings, be-e of you? instigation from the Centre. that is my charge. Now. they say, Speaker must be removed. I need not say much about that The Constitution is very sped fie. Article 179 is very specific and it says that the Speaker will continue till another Speaker is elected by the con cemed State. So, the question does not So, they are for the suspension of the article. Let them do it. They will have to answer people for their unconstitutional deeds. But. Sir. I am to remind the House now they are questioning the propensity and doubt the actions of the Speaker. But have they ever registered their protest against a Speaker in the past? Have they opposed a Speaker cm any single occasion in the past? Sir.... (Interrup-tions).

SHRI V. NARAYANASAMY: Sir, we have done t so many times.

THE VICE-CHAIRMAN (SHRI J A, GESH DESAI): You allow him to speak. When you get your turn, at that lime you speak.

SHRI ALADr ARUNA alias V. ARUNACHALAM: With your co-opera tion what has happened in Tamil Nadu Assembly? The Speaker took action against one weekly Ananda Viketan. I am thankful to Hon. Minister. Mr. Chidambaram, he rendered good service at the last moment. But who initiated? Chinfhan initiated to take action in the Tamil Nadu Assembly. A Congress senior-most Member asked to take action against a weekly he is mostly responsible. Not only that, Sir. Unfortunatev 10 MLAs of DMK party were disqualified from the Assembly. Who initiated? The same Congress people. They were responsible, they were behind it. They did not register.

SHRI THANGABAALU: We are not responsible. We opposed it at that time.

SHRI ALADI ARUNA alias V. ARUNACHALAM; Never, never. Where j is the record? What is the record? You can oppose it here What is the record in the assembly that is more important Then. Sir. I am to remind. . . .

SHRI V. NARAYANASAMY: Have you followed the procedure?

**ALADI** ARUNA alias ARUNACHALAM: You allowed the disaission, that is why I am saying all these things. Sir, on one occasion for setting aside the judgement of the High Court, Mr. Chintan initiated the discussion in the House, (interruptions). So, for all the acuons, 1 am thankful to the Congress Party for extending their cooperation to the Speaker in the past. Then why do you question now' Under what ground? Under what moral authority? Sir, we have no right to question the Speaker. He has done his duty according to the Rules ana Regulations. it is left to him to manage the House, how it is proper. Now they you have accepted the resignation of five Members. Of course, formality h::s not been followed There is no need, because of the extraordinary situation. In extraordinary situations, post cards and telegrams are accepted as writ petitions. There are formalities for filing the writ petitions. There we have to fulfil certain formalities. The fact is, whether five Members resigned 'from their membership of the legislature or not, the fact, is that they have resigned, four members, five members entering first, they were tortured; they were attacked by the same Congress people. Because of their torture and attack one Krishncimurti refused to resign. Then vithdrew his resignation. The other four Members sought the help because they said otherwise they would be killed. Not only that Sir. The awkward position was that one Member belonging to this House who was sitting in the gallery; Ihrew a chair upon the Speaker; it has been reported.

SHRIMATI JAYANTi NATARAJAN: It is wrong. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JA-OESH DESAI): You correct it when yon are ; 'oing to speak.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I did not disclose the name. If he is very particular about the name, I will give the name.

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SHRI THANGABALLU: You are telling a wrong thing. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please, please.

SHRI ALADI ARUNA alias V. ARUNACHALAM: I can certainly say it is not Thangabalu; it is not Jayanthi Nata-raj.in, as our Prime Minister got certificates from other are.is. . . .

SHRI P. CHIDAMBARAM; Sir, it is for you to consider and rule whether the hon. Member would be right in making a statement which casts aspersions on a silting Member of the House. Though he did not mention the name, he said that he is a Member of our House. Can be do that it is for you to decide if he *can* say that.

SHRI ALADI ARUNA alias V. ARUNACHALAM: If he warns, I am prepared to name him; i am prepared to face the consequences. It is only in a decent way that I put it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has not given the name of anybody; he only said a Member of the House.

SHRI ALADI ARUNA alias V. ARUNACHALAM: In a genera] way 1 am saying it.And if he is particular about the name, I am prepared to give the name; but i dont want.

Not only that. The same Member went to the Chamber of the Chief Secretary of Tamil Nadu and said; 'You ate responsi-ble for all this. He abused the Chief Secretary. Why did he threaten the Chief Secretary? What was the need for him to go to his Chamber and abuse him? If he had any grievance, he could have gone to the Speaker; he could have contacted the Assembly office Why did he threaten the Chief Secretary? It is because the Chief Secretary is a Harijan, and that is why he threatened him (Interruptions).

SHRI M. M. JACOB: Sir, the rules in the House are clear. Rule 238A of the Rules of Procedure and Conduct of the Business is regarding procedure regarding allegations against members, it says:

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"No allegation of a defamatory orincriminatory nature shiail be made by a Member against any other Member or a Member of the House unless the Member making the allegation has given previous intimation to the Chairman...'

SHRI V. GOPALSAMY: He is not making any allegations; he has not mentioned the name of the Member.

SHRI P. CHIDAMBARAM; Mr. Aladi Aruna cannot take shelter under m, technicality. He is making an allegation which is of a defamatory or incriminatory nat-ture against a sitting Member of the House. If you now take the view that merely by not referring to the name he gets out of the rule, that would be a precedent for everyone to follow in future to make allegations without mentioning any name

ALADI ARUNA alias V-ARUNACHALAM: I criticised the attitude of the Congress Member in a general way.

PROF. C. LAKSHMANNA: Sir, the rule was quoted. This rule can apply only if the Member mentions a name and levels charges against him.

SHRI M. M. JACOB: The colour, the height, the weight is mentioned without mentioning the name.

SHRI V. GOPALSAMY; He has not named the Member; he only said he is a Member of this House. And he said certainty it is not Jayanthi Natarajan; it is not Thangabaalu. Therefore, if that is objected to, it means we will not be permitted to say anything.

SHRI M. M. JACOB: You can say the colour, the weight, the height, without naming the person?

PROF. C. LAKSHMANNA: Yon cannot stifle a Member from saving anything. So long as he does not name the person or

cast aspersions, he has every right to say and he should be permitted

ALADI ARUNA V. SHRI alias ARUNACHALAM: It is said that AIADMK members attacked Congress members. It is again false. If you go through the actual pictures taken by the State Government, they show our members were attacked. You see the front page of FRONTLINE. It is the journal always supporting the Congress. (Time Bell). You see the pictures. These are belonging to the MLAs of our party. They have been assaulted they have been attacked. This is the real, factual position, but now they are giving another side of the picture. Why did the Congress party indulge in violence? The point is, nearly 20 Congress MLAs belonging to the Shivaji group were against/ their decision. There was a division in their own party. That is why they created a pandemonium and ran away from the House. That is the fact. Now they are trying to hide the fact. (Interruptions).

Now let me conclude Sir, we sailed with the Congress since the year 1977, with an exception of one year. In ail trials and tribunals, in all storms and hailstorms we were with the Congress but at the last moment they have stabbed us. We are not afraid, we are prepared to accept your challenge. Whatever the time, whatever the I place, we are prepared to face it. We know your pas past fidelity. We know how you toppled the DMK Government, how you divided the Janata party, how you encouraged Charan Singh and then toppled Charan Singh. At that time I was in the Sixth Lok Sabha. (Interruptions). T know how you toppled Faroog Abdullah's Government. I know, it is vour legacy Our Prime Minister in true sense has inherited the qualities of his mother because Mrs. Gandhi proposd one candidate and worked for another candidate in the Presidential election. No, dobut, the Prime Minister is following the same path like his mother. This is the lesson we have got from you. And this lesson is not for Anna DMK party alone, it is a lesson for all political agencies, for all political parties in Tamtt Nadu.

With this note of warning, we are prepared for elections and in elections we are f-oing to prove that if you get 20 seats Aladi Aruna is prepared to resign from this post. With this fact I conclude my speech.

SHRI M. M. JACOB; One moment. Mr, Vice-Chairman, Sir, I believe that you have expunged the words 'sitting Member\* referred to by the hon. Member.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has not mentioned the name of any Member. (*Interruptions*). J will do one thing. I will go through the record. I will see what has been written and if necessary, I will get it expunged.

SHRI V. GOPALSAMY: He has not mentioned the name of any Member.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): i will look into the record.

SHRI NIRMAL CHATTERJEE (West Bengal); Tomorrow they will say that we cannot attack the Congress party because members of the Congress Party are also sitting members of this House. Now we will have to be careful.

SHRI V. GOPALSAMY: Last year the Prime Minister himself criticised a sitting Member of the BJP. The Prime Minister made accusations against a sitting member of the BJP on the floor of this House.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This chapter is closed, I have already said that I will go through the record.

SHRI G. SWAMINATHAN (Tamil Nadu): Before I spoke. I requested you to allow me

श्री हयात्स्ला श्रन्सारी (नाम-निर्देणित): उपसम्माध्यक्ष महोदय, प्रेस में नाम देने में व्या होता है कि श्रख्यार में नाम न दिया जाय लेकिन इस तरह से लिखा जाय कि पहनेवाला समझ ले ते प्रेस पर केस किया जा सकता है। और अगर आप एलाउ कर देगे ते सारा प्रेम में छप

to speak earlier because I had to leave but you informed me that by 4.00 O'clock. You will allow me to speak. Now it so happened that Mr. Aladi Aruna

of the AIDMK group has spoken here to emotionally that while concluding his speech Mr. Aladi Aruna informed the House that if the Congress was able to win 20 seats in the next election he was willing toresign his seat Shri Aladi Aruna 4.00 P.M. has got another year to go.I would request the Congress Party to hold the elections as early as possible.

SHRI ALADI ARUNA alias V. ARDNACHALAM: I request you also to resign.

SHRI G. SWAMINATHAN: I have not thrown a, challenge. At least on thai basis. I request the Congress Parly anil the Government of India to have early elections in Tamil Nadu.

Sir, much emotional speeches have been made here. I could see, Mr. Narayana-samy from the Congress(I) became so emo tional that his throat was congested anil he was speaking in two voices. At the same time, I only wish to dwell for a few minutes on what had happened in Tamil Nadu Assembly and what remedial action has to be taken in this matter. What happened and what took place in the Tamil Nadu Assembly has been elaborately dis cussed by all the Members and for a> particular moment, T was feeling whether I Was sitting in the Tamil Nadu Assembl; or I was sitting in the Rajva Sabha because the same kind of speeches, the same kind of emotions, the same kind of accu sations, what has been happening in die Tamil Nadu Assembly. I could find happening here in the Rajya Sabha, except the Chair and the Member talking In English instead of in Tamil

Sir, when I talked about this matter dur-ing the discussion On the President's Address, I was informed by Mr. Aladi Arun < at that time that one could not speak abou the Speaker because of Rule 238 of the Rajya Sabha Rules. T am thankful to you now. Now you have allowed the Members to speak about the Speaker And if you do not speak about the Speaker of the Tamil Nadu Assembly, there is no reason why you should snea on this matter, because the whole thins was precip! tated by the Tamil Nadu Speaker and if at alt there is President's rule that has come about in Tamil Nadu it Is because of the

conduct and the way in which the Speaker behaved in the Tamil Nadu Assembly.

As has been mentioned by a previous speaker, I am not only speaking on Tamil Niidu Assembly as it is. but also on the Governor's which has become a public document, which has Been placed on the Table of the House and anybody, m quote and anybody can speak on that. In the very first sentence it has been mentioned that there was impropriety on the part of the Speaker to have adjourned the Mouse at 10 a.m. on 28th Janaury 1988. Mr. Aladi Aruna informed us that the Speaker had adjourned the House not because he wanted to, but he got a telephonic information from five Congress(I) M.L.As. and because pandemonium prevailed in the House, he adjourned the House. What transpired there on that day was, the Speaker came there and immediately after saying Thirukkural. as is usual for him to Jo, and which was the most pertinent one he mentioned on that day, he immediately said Because I had a telephonic conversation, I am adjourning the House. Thereafter pandemonium broke out. There is no necessity why (here should be pandenorium. There should be some frustration Tor pandemonium to break out. And one could see that of all the people who have ilayed a game there, the parties who have been there—the Congress Party was there AIADMK (Janaki Group") was there, AIADMK (Jayalalitha Group) was there, dl other people were there who was the most frustrated on that particular day? As has been already said by Mr. Aruna, till the last moment, they were expecting support of Oongressfl) only at 9.45 a.m. on that day they came to know that the Con-iress was "stabbing"\*—according to his own language, I am not using that language—them in the back. So they had a rude shock. They were nil the time thinking that their Govr-nment will continue but they had a rude shock at 9.45 am when they came to know that the Congress(I) was not •oint to sun-port them and definitely their Government was going to fall. They had a creat emot'on and there was a great commotion and in the Assembly they created a commotion because they wanted that this

Confidence Motion should not be taken up in the Assembly because if the Confidence Motion was taken up, with the Congress(I) Party not siding with them and not being neutral they would be defeated. If they were defeated there would be another Government in Tamil Nadu Assembly, whether it was to be Congress(I) with the support of Javalalitha Group or whatever ft might have been. I am not going into that. But there would be another Government. It was again for the Governor to call upon other parties if their Government fell. Naturally the Governor had to ask the next largest party—which was the Congress(I) with 64 members in the Assembly. That is what they wanted to prevent, that is what exactly they wanted to prevent.

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SHRI ALADI ARUNA alias V. ARU-J NACHALAM: That is partly true.

SHRI G. SWAMINATHAN: I am very specific. I do not want to hide anything. There is no point doing that. Every one knew what was going to happen. Sir, if the Government is defeated, then, naturally, the Government has to call the next biggest party in the Tamil Nadu Assembly. The next biggest party in the Tamil Nadu Assembly is the Congress Party, and the Congress Party will be called and asked whether it will be able to form a government. Naturally, the Congress Party will try to form a government. There is nothing wrong in the Governor asking another party.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is in minority. Let him say with his co-operation it will from. That is the plan. That is the conspiracy.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What he has to say he has to decide, not you and me.

SHRI G. SWAMINATHAN: The Go vernor has to ask the Congress Party whether it will be able to form a government. Then the Congress Party will try to • find out form all the other parties, who will support it, who will favour it. All that is after calling them only, ft has never happened, it has not happened. So ultimately what has transpired is that they wanted

to prevent that situation in which ther party would be ousted from power and another party will be coming to power.

what is the methodology them use They wanted to do it by seeing to that pandemonium prevailed. All kinas of adjournments were done by the Speaker. They wanted to see that all kinds of elements, not only the legislators but all kinds of outside people come in and prevent the legislators from going to the House and then take a vote confidence of to see that they were a majority ernment Again they had the temerity to go to the Governor and say that the had got the confidence vote. What kind of a confidence vote? That was a confi-e vote taken after chasing away all the MLAs, after preventing the MLAs Ifrom going to the House and 'after creating pandemonium in the House.

So, I only wish to stress, Sir, that if at all anybody was frustrated, it was only the Aladi Aruna group in the Assembly, It is their own behaviour to protect themselves 'and to see.

SHRI M. VINCENT: I deny that, Sir. The Jayalalitha faction MLAs dragged away the mike, I remember, ft has appeared in the papers. (*Interruption*). Now, I have those papers with me. You can see the papers, Sir.

SHRI V. GOPALSAMY; It is a very i nportant document.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is the sixth party to him. (*Interruptions*). All that, he might have forgotten.

SHRI M. VINCENT; Sir, this is the paper.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no, please.

SHRI V. GOPALSAMY; It is a very relevant document, Sir.

SHRI G. SWAMINATHAN; The wonderful thing here is, Our Members from this side, the DMK Members are very happy that we are quarrelling. They want that this discussion, our fighting against each other should continue. That is why they are doing all these things.

SHRI M. VINCENT: There are trtree Swamis in the Jayalalitha faction-Ramaswamy, Chinnaswamy and Periyaswamy. They walked away with mikes.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Piease sit down. Why are you doing like this What has happened to you today?

SHRI G. SWAMINATHAN: Sir, my time has beea swallowed away.

When there is an attack, naturally, have to retaliate. Nobody is a san yasi in the Assembly. When you are. suddenly being attacked by your own MLAs or by goondas, you have to retaliate. Naturally we are not sitting quiet.

SHRI M. VINCENT: You admit it.

SHRI G. SWAMINATHAN: Natur ly, when you attack us, we also attack. Who attacked first? Who had the motive to attack? What Is the motive and what is the reason for the attack? Who wanted to see that the proceedings did not take place? I would say, Mrs. Rama-cfoaadran Government and her faction of the AlDMK saw to it that the Assembly <sup>1</sup> did not function Sir.

On the other things. Sir, I only wish to mention about whether the Speaker had the powers to adjourn. According to Mr. Aladi Aruna, he has got every power to adjourn the House, it has already been mentioned, and I also wish to mention, that the Speaker is not the master of the Hoflse. The Ho fee is (ho master of the Speaker. It has been already confirmed by Kaul and Shakdher. It has been enumerated by the Page Committee which was formed in 1971.

I wish to Say that this is not the firs' time that it has happeaec! in India. Such incidents have happened before. Such an incident has happened in Punjab. Such an incident has happened in Kashmir. Such an incident has happened in West Bengal. Many such incidents have happened. Whenever there is a noconfidence motion against the Government or sometimes when there is a noconfidence

[Shri G. Swaminathan] motion against the Speaker, the Speaker tries to save himself or save the Government by adjourning the House. It happened once in West Bengal, once in Kashmir. In Punjab also it seems it happened. A committee of Presiding Officers was formed. They went into the question of adjournment.

I only wish to say regarding the position of the Speaker, the office of the Speaker because it is a general thing. I fed that such things should not happen in the country hereafter. Whether it is Tamil Nadu Gujarat, Punjab or West Bengal, same norms have to be adopted They are very clearly stated;

"In order to set at rest any doubts that might have arisen as a result of the attitudes adopted in 1967-68 by the Speakers of the West Bengal and Punjab Assemblies, the Page Committee, while commenting On the duties and responsibilities of the Speaker and his relation with the House, made the following observations-

The Speaker is a Part of the Rouse, drawing his powers from the House for the better functioning of the House and in the ultimate analysis, a servant of the House not its master.'

While the Speaker has considerable discretion in regard to adjourning the House, this discretion has to be exercised by him within reasonable limits and in a manner so as not to obstruct the working of the House. As observed by Speaker Reddy, it is the first duty of the Speaker ... "

SHRI RAOOP VALIULLAH. Sir, the Tamil Nadu Assembly Speaker's name is Mr. Pandiyan and he is referring to Mr. Pandemonium Mr. Pandemonium. does it mean?

SHRI G. SWAMINATHAN: Sir. I wish to quote-.

"It is the first duty of the Speaker to enable the House to function and not to shut it out. The House i» paramount, not the Speaker, who can claim no inherent right to override or bypass the House, or to arrogate to himself powers and function which belong to the House."

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Again one small quotation from Kaul and Shakdher:

"The power of the Speaker, is however, limited in the sense that he either adjourns the House at a fixed hour or at such other hour as he may determine after taking the sense of the House

If the sense of the House is that they want to proceed further, the Speaker has no right to adjourn. In the Tamil Nadu Assembly, the Members wanted to proceed further. They wanted to have the Confidence Motion to be taken into consideration but the Speaker prevented the whole thing and shut the Members from the House.

The power of the Sneaker is further limited in the sense that either he adjourns the House at a fixed time... "If any variation is required in this, the matter must be decided by the House on a motion made on behalf of the Leader of the House." Suppose It is decided at 10 O'clock and tomorrow if the Speaker wants to adjourn the House and the sense of the House is that the House should continue it could be done only by a motion of the House Members and not by the Speaker alone.

I do not want to dwell much except to quote this

"The rules relating to the adjournment of a State Assembly are generally the same as in Lok Sabha. However, in some States, Speaker\* exercised powers which were held to be beyond the scope of the rules, practice and custom in this behalf and these acts became subjects of acute political controversy."

This is What they said and this is what happened in the Tamil Nadu Assembly.

I also wish to mention that the Speaker had no right to adjourn the Assembly and he had done so on his own self and it is not right on bis part to do those things. Only because that had happened, the whole pandemonium broke out and the people were not allowed to speak. This is -what happened.

I wish also to mention here that "there is a specific Tamil Nadu Assembly rule. This rule came specifically after some incident happened in 1974 when a Speaker by name, Mr.

j Mathiazhagan was there. At that time a noconfidence motion was tabled by the AIADMK Party, which came in at that time. When the no-confidence motion was moved, he immediately adjourned the House and went away. Thus he prevented a no-confidence motion to be moved against himself. Ultimately, after the AIADMK party came to power, there was a specific rule drafted in the Tamil Nadu Assembly rules where it has been stated regarding the power of the Speaker that he can adjourn only when there is disorder in the House. That has been very clearly

stated so, the Tamil Nadu Assembly Speaker has violated not only the Constitution and proDriety but also the rules of the Assembly. So, I would only wish again to reiterate the point raised by the hon. Speaker, who spoke before me, that 'he Speaker should be removed under Article 356(1) (C) as has been mentioned already. That can be done. I onJy wish to narrate that it happened before. In the case of West Bengal and Punjab the Speakers have been removed under Article 356(1). (C) and under this provision the President has taken the incidental and consequential provision of the Constitution. Those two Speakers have been removed. If at all any Speaker had to be removed, it is Mr. Pandlan who had to be definitely removed. I do not know why this article 356(1) (c) has

i suspended by the President. May I know from the hon. Minister whether he is still going to protect the hon. Speaker? Why they are soft towards the Speaker? Even their own party workers staged the hunger strike throughout Tamil Nadu against the conduct of the Speaker.... (Interruptions)

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Every Member is a Member of our party and the Legislature.

SHRI G. SWAMINATHAN: You should try *to* find out why they have not taken action. I would strongly recommend that we should take action against the Speaker under article 356(1) (C). He should be definitely removed.

There is a problem. Whenever there is any important function the Speaker hag to be invited. When the new Governor was appointed I found on the other day on T.V. that one of the principal invitees was Mr. Pandian, the SpeakeT'Wthe Tamil Nadu Assembly. He was given an honourable place on the dais Everybody was able to see this gentleman who was responsible for murdering democracy. He was the man invited by the Congress party. He was invited by the Governor because protocol necessitates that the Speaker has to be invited and once he was invited he comes in his usual form and he sits at a very prominent place on the dais. Then between the pronouncements and the action taken by the Congress party, everybody is very doubtful Why are you protecting that gentleman? Why are you having a soft corner for him? Is there any specific reason? (Interruptions). Under the Constitution he can be removed. The Speaker has been removed in West Bengal and Punjab and if he can be removed in these places why Mr. Pandian cannot be removed from the Tamil Nadu Assembly? if at all anybody has to be removed, It is only this gentleman.

[Shri G. Swaminathan]

I only conclude with one or two recommendations. II there is contempt of the House by the Speaker there is no procedure or rules to take ixtion. What I mean by "contempt of the House" is that contempt not only by Members but by the Speaker; *it* he tries to violate the rules or tries to become the master of the House, there are no rules.

SHRI ALADI ARUNA alias V. ARUNACHALAM: The remedy is available in the House.

SHRI G. SWAMINATHAN: I am say ing that nohody can take action when the House is not there. It is only Assembly or Council which can take action and ultimately Members cannot move any privilege motion against the contempt committed by the Speak-ker. He cannot go scot-free. Even a Judge cannot commit contempt of the Bar. Similarly the Speaker also cannot commit contempt of the House. If there, is a contempt of the House by the Speaker of either Houses, it has to be enquired into by the Presiding Officers of the Legislative Bodies of India and action be taken against him. There should be certain procedures evolved by the Constitution.

Secondly, evole fool-proof proce dures including the rules or amend ment of the Constitution to see that the Presiding Officers do Durh the House against the will of the House

Thirdly, remove the Tamil Nadu Speaker by suspending article 356(1) (C) as was done in West Bengal and Punjab.

Fourthly, hold the elections early in Tamil Nadu. Thank you.

SHRI M. S. GURUPADASWAMY (Karnataka); Mr. Vice-Chairman, Sir, I am reminded of a familiar story which you all know from folklore— the story of seven blindmen describing the elephant. Seven men gave their own. versions of the elephant and there were seven versions Todays debate brings to my mind that

story. Each Member has got his own version of the story and he has got his own angle\_\_\_\_\_ (Interruption)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); And you are not adding another story.

SHR1 M. S. GURUPADASWAMY: And each Member gives his own angle to the story. One basic fact is not missed by anybody who has preceded me, that is there was confusion, disorder and pandemonium in Tamil Nadu Assembly on 28th of January when it met. Sir, I ask my colleagues in the House whether this was the first time that such a situation has arisen in the Assemblies, in the Legislatures. Was there no confusion, dis- order and pandemonium in many Assemblies of today and in the pbst? There have been disorders, the' Assemblies had to be adjodurned; even Parliament had to be adjourned by the Presiding Officers because of disorder and confusion. There were ugly scenes created by Members of the various parties. I do not blame any single party here Was there eny occasion or ""was there any single instance so far during the last 40 years that President's Rule was imposed on the ground that the proceedings, of the Legislature were disturbed badly? I am not aware 0f single instance of this nature. Presi dent's Rule has been imposed in Tamil Nadu because there was breakdown of law and order. (Interruptions)

SHRI MUKHTIAR SINGH MALIK: The police has entered the House end. beaten the Members. (*Interruptions*)

SHRI M. S. GURUPADASWAMY: There is a difference of opinion. I am not getting away from these. There is no time. That is why I want to cut short the debate. I do not want to traverse the same ground of my colleagues who preceded me My basic point is, was at any time during the previous forty years, the pandemonium created in the House provided the

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reason for the introduction of President's Rule? Tamil Nadu provided the solitary instance of this nature.

My next point is should the Governor have made the recommendations on this basis for the imposition of President's Rule? I am not apportioning the blame to this party or that party because in my view, all parties have committed some wrong or the other. All parties were equally responsible for creating this confusion in the House. Therefore, my next point is that President's rule was not imposed on important ground . or serious grounds, like total breakdown of the Constitutional machinery or the law and order machinery in this State, the defeat of Janaki Gov-\* eminent, and the like. Here, there is case of defeat of the Government •which was in existence at that time. That had yet to be tested. And other, possibilities, avenues and alternatives were available for the Governor. Therefore, it pains me when I see that the Governor recommended the imposition of the President's rule on •the ground that there was confusion and pandemonium in the House.

SHRI MUKHTIAR SINGH MALIK: It was only a narration of the events.

SHRJ. M. S. GURUPADASWAMY: Narration of the events which took place in the House. That is all I say. Not outside the House. Are you satisfied? Sir, when Janaki Government assumed power, the Prime Minister sent his greetings to that Government. Shri Narasimha Rao sent his greetings to that Government. Subsequently, Janaki met the Prime Minister. Later on, Jayalalitha met the Prime Minister.

AN HON. MEMBER: That tilted the balance.

SHRI M. S. GURUPADASWAMY: That is also another basic point. The Government, or call it the Congress President Rajiv Gandhi, was wishing well for AIADMK and wanted the

AIADMK to remain united to carry on the legacy of M. G. Ramachandran. That was his wish. I am not objecting to that. Till 7.30 on 28th morning, the impression was, a m that the. Congress party would remain neutral. Sivaji Ganesan has gone on record that he phoned Mr Buta Singh at 7.30 a.m. and Mr. Buta Singh tola him on the phone that the stan.j 1)1 the Congresi; party was to neutral between the two factii But, within two hours, ;< Sivaji Ganesan came to know of the sudden change in its approach. what happened in those two hours? Should the Congress party, a mature party old exhibit that inlanlile. party, immaturity, childishness, in a situation like this? They are at Liberty to take any position. They are a political party. But till the morninx of 23th, till 7.30, they took one An illusion was created m the minds stand. of both the factions that the Conngrese: party would remain neutral. Good enough. But why this sudden, ora- • matic change? Why did Mr. Rajiv Gandhi try to pull the carpet under Janaki Ministry? Why? Why did he do that? My friend, SwaminatK was saying Mrs. Janaki Government was afraid that they might lose the vote of confidence. That is why there. pnndemoniun-. there was confusion, there was disorder, in the House. He said that it was created, urovoked, by that section. All right: if that is so, as alternative was available. The Congress Party could have been invited to form a Government. I • would hnve no objection for that in the circumstances. It would decent. Congress have been far more party should have taken up the responsibility of a Government and should have forming proved its strength in the House. The Governor could have waited for this development. The alternative could have been explored. There are precedents for that in the country. Why did the Governor make a somersault? Why did he play a reverse role? There was no logic in this. Why did he do that? Under whose bidding? I want to ask. My

[Shri M. S. Gurupadaswamy]

charge is the Congress Party has to be blamed. They tried to fish in troubled waters. It is amusing to heai Aladi Aruna. day ha was praising Till the other Party. Today he is going against Congress the Congress Party hammer and tongs. It is amusing for us, for me anyway. He had all praise for Congress Party and its leadership till the other day. Now after hearing his epithets I was really shocked and amused, the way he did it And the blood-brothers quarrelling on the floor of the House is still more amusing. There was a aemand that action should be taken against the Speaker. Have we bid goodbye to our senses? In our anger, in out fury, should we say anything which comea our mind? The Speaker might have done a commit, ted a grave wrong. I have no brief for the Speaker. He has committea wrongs in the past too to which Congress Party was a party. And it was quoted by Aladi Aruna. I am not apportioning blame. That is not my intention now. He might have committed grave wrongs. After all, he is also a human being. Have you not seen presiding officers going astray? Here also, Parliament, we have seen. Please remember, Shri Mavlan-kar was the best Speaker had after independence. I have not seen such a Speaker again in my life so far and I may not see also in future. Against him I was responsible for moving a no-confldence motion, against such a Speaker, for a small thing! I feel for it. I really feel for it. If the Speaker commits an error, he has got -to be brought back to the track. Removal of a Speaker on the ground of certain untenable precedents is a very serious matter. I am not defe-idin? the Speaker. I am not defending his action. What happened on that day was sordid, shameful. The parliamentary system itself has been flouted to its roots. We should re-establish good standards. norms, conventions, of parliamentary system. Our legislatures should function properly, irrmally, with every political

party observing norms and standards and principles. But to say that the Speaker should be removed to my mind, is shocking. We seem to have really bidden goodbye to our common sense. We are here to apply correctives to strengthen and consolidate and improve the institutions which we have built up over a perioo. of years. The institution of Speaker, Sir, is important; I do not say it is sacred. If you set this bad precedent now by removing the Speaker of the Tamil Nadu Assembly, you can be sure that in future there will be similar demands, more such demands, for the removal of the Speaker. We are destroying the very importance and significance of the institution of Speaker. Therefore, Sir, I beg of my colleagues here not to indulge in this kind of a political game.

Finally, Sir, I am for early election, very early election. The Congress (I) always takes a political view of things, a partisan view of things. Even in the case of Tamil Nadu, it has been taking a very narrow partisan view of things. They would like to win the elections at any cost. At any cost, I said, even by sacrificing the political ethics, political morality. Tamil Nadu is a classic example, a classic case, where unique trends operate. The cult of persona" lity is there; and hero worshio is there

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude now.

SHRI M. S. GURUPADASWAMY: I am just finishing, Sir.

So, Sir, personality cult and hero Worship are very very dominant in Tamil Nadu politics. After Mr. E. V. Ramasamy Naicker, the streak was there and then the streak became a trend when the DMK emerged under the leadership of Mr. Annadurai. Then there was a split and this trend became a wave in Tamil Nadu. It is

my wish that this unnatural politics should stop in Tamil Nadu. Tamil Nadu's politics has been very abnormal all these years. I want to see in Tamil Nadu normal politics.

SHRI NIRMAL CHATTERJEE: Rational politics.

SHRI M. S. GURUPADASWAMY: Yes, rational politics. I want to see in Tamil Nadu normal politics, rar tional politics, and no hero worship or heroine worship! Neither hero worship nor heronie worship; we do not want that at all. I think my friends will pardon me for saying this. We have had enough of this for a long time. Let us have decent, normal and principled politics in Tamil Nadu.

SHRI V. NARAYANASAMY: National politics.

SHRI M. S. GURUPADASWAMY: Yes, national politics; national, secular politics. I agree with you. I hope and trust that the various regional groups in Tamil Nadu will dovetail themselves into the national stream, national mainstream

SHRI V. GOPALSAMY: Mr. Gurupadaswamy, by national politics they mean only Congress (I) politics!

SHRI M. S. GURUPADASWAMY: Not Congress(I) politics but National politics. Not Congress (I) politics.

AN. HON. MEMBER: Not Janata politics also.

SHRI M. S. GURUPADASWAMY: Not Janata politics also. Sir, when I speak, I speak for all.

SHRI V. NARAYANASAMY: I agree.

SHRI M. S. GURUPADASWAMY: With these words, Sir, I wish to say that I hope and trust that the Treasury Benches will draw the lessons from what they have done. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now. Mr. Kailash Pari Mishra.

श्री कैलाश पति मिश्र (बिहार) : उप-समाध्यक महोदय, कमी-कभी सिनेमाघर में बैठने के बाद फिल्म तो ऐसी सामने झा जाती है कि शादी भी हो जाती है, बच्चा भी पैदा हो जाता है, फिर वह पहाड पर चढ़ जाता है, फिर जेल में चला जाता है, फिर हवाई जहाज पर चढ जाता है, अनेक प्रकार की भावनाएं उसमें उभारी जाती हैं, लेकिन वह एक ऐसी फिल्म है जो कई प्रकार के दर्व से भरी हुई दिखाई दे रही है। फिल्म मैं इसलिए कह रहा हूं कि 24 दिसम्बर को श्री एम० जी० रानचन्द्रन इस दुनिया से चल बसते हैं । प्रधान मंत्री स्बयं श्रद्धांजलि ग्रपित करने के लिए वहा पहुंचते हैं। फिर जो भवयाता दिखाई पड़तो है उससे लगता है कि जनता का उभार इतना जबदंस्त है कि मानो पुरातमिलनाड् सब प्रकार से उद्देलित है, दुखित है। महोदय, 28 जनवरी को विधान समा के ग्रधिवेशन की घोषणा होती है। मैं देख रहा था कि एक बार बैठक 10 बजे होती है, फिर 12 बजे होती है, फिर 3 बजे होती है और 12 ग्रीर 3 के बीच में कई दलों को मिलाकर ग्रलग एक बैठक होती है। नए स्पीकर का चुनाव होता है। स्पीकर महोदय बैठते हैं। मुख्य मंत्री के विरोध में ग्रविश्वास प्रस्ताः पारित होता है और सवावसान की घोषणा हो जाती है। फिर 3 बजे से जब बैटक शरू होती है उस समय जो र श्य खडा होता है भा-रत के 40 वर्षों के लोकतंत्र के इतिहास में इसकी कल्पना भी नहीं की जा सकती। सदन के अन्दर पुलिस को आना पड़े और विधायकगण मार खायें । ऐसे ग्रसामाजिक तत्व जब विधान सभा में प्रवेश करें तो यह गाड़ी कहां पहुंच रही है समझ में नहीं झाता और कहां जाकर स्केगी यह भी समझ में नहीं आता ? मान्यवर भंडारे साहब ग्रभी यहां दिखते नहीं हैं, यहां रहते तो शायद और कुछ जानकारी मिल जाती । श्राप्रचर्य लग रहा है यह घटना किस समय घट रही है, भारत के जवान अपने देश की सीमा के बाहर भारत-श्रीलंका समझौता फलीभत करने के लिए, लाग कराने के लिए विदेश में जाकर जमे हए दिखाई दे रहे हैं। सीमा से लगा हआ श्चगर कोई राज्य है तो तमिलनाड है। श्चाञ्चय यह लग रहा है तमिल मल के निवासी जब वहां पर मारे जाते थे, वैसे मारे तो सभी जाते हैं सेना के जवान भी मारे गए हैं बहत बड़ी मावा में मारे गए हैं लेकिन जब उनके उपर चोट लगती थी तो तामिलनाड के अन्दर

## श्री केलाच प्रति मश्र]

बीखनाहर, उसके धत्दर एक रोव जगता स्वामाविक होता था और अब वह रोष **उभरता था तो स्वाभाविक है कि व**ं भारत मरकार के विरोध में जाकर वह रोप जागता है। लेकिन एक एक भारत संस्कार, केन्द्रीय सरकार, दूसरी तरफ तमिलनाडु की जनता का उभरा हुआ रोष, उस रोष को अगर बीच भे कोई रोकता था. शाक ग्राट्यंतर का काम करता थातो वः तमिलनाइ के मध्य मंत्री करते थ । समझ में नहीं ग्राता है कि उनके दिवंगत होने के बाद एक लोकिय नेता वा ई चला गया यह बात तो समझ में बाती है, लेफिन पार्टी नहीं गई थी विधायकों की संख्या में किसी प्रकार की कभी नहीं हुई थी ! आज कभी कभी होता है कि बड़ा नेतत्व चला गया कमी-कभी ग्रापस में नेत्रस के अगड़े होते हैं, नेकिन मैं सताबारी दल से प्रकृता है. मा यवर चिद्रश्वरम की यहां बैठे हर हैं मैं पछता चाहता है कि क्या केन्द्र वी सरकार में सारी राजनीतिक परिस्थिति विवार करके. अंकट की परिप्रयति विचार काके नामिलनाड की जनता नहीं बंटे, तामिल-नाइ की सरकार पर बोई इस समय संबंद न हो धौर वर्षी से नामिलनाड के प्रत्यर जो सरकार कायम रही है वह सरकार और केन्द्र की सरकार, जैसे तो गहां सदस्य विरोधी बैच गर वैरुते थ, लेकिन मही दल के साथ कहना पहता है कि अब को परिस्तित बदली, लेकिन असके पहले जिलते भागण, जिलते मतदान के अवसर सब हिजनमा ार वायस के छ५ में प्रकट होता है। है। क्या बाक्यकता बाकर पत्नी कि राज्यपति शासन की घोषणा हो जाय विदानसभा भंग हो जाय और यह सब कुछ कराते के जिए कदम-कदम पर ऐसी घटनाएं यहां पर घट जाएं, जो लोकन्य के लिए एक प्रकार का कलंक है, लोकतंत्र का कच्चा धागा, सत वहीं गव प्रकार से ध्वंध्व तीता विखाई वे रहा है. ग्राप संभाज नहीं सकते थे? बचाने के लिए धापने ऱ्या किया ? मैं करंगा कि ए० आई ०ए० ही । एम । के । की पार्टी को बचाने के लिए ग्रापने क्या किया, सरकार की बचाने के लिए ब्रापने तथा किया ? केवल लो ग्राप खेल खेल रहे हैं, बही विष्ट सब्ब ग्रापकी लगी रहनी है । देश के अध्दर कितने भिण्डरांवाले पैदा करना चाहते हैं ? भाज पंजाब जुल रहा है, मैं ज्यादा उसके विवरण में नहीं जाना चाहता । पंजाब में ग्रापने भिण्डरावाला पैदा कर दिया.

पश्चिम दंगाल में आपने सुभाव वीस्ता का पैदा कर दिया, सीमावर्ती राज्यों में जी कुछ हो रहा है, इससे भारत की एकता बढ़ेगी, भारत की मिन्नों के साथ हमको समझौता करने में. श्रीलंका के साथ शांति कायम करने में त्या इससे हमको सफन्लता मिलेगी, इससे हमको ताकत मिलेगी?

आपको यह नहीं भूलना चाहिए का कि भारत के संविधान के निर्माताओं ने यह यान रखकर के संविधान बनाया है कि केन्द्र में किसी का दल की सरकार हो सकती है, राज्यों में ग्रलग-श्रलग दलों की संग्वार हो सकती है । किर भी सोहाद से, सामजस्य से के⊘ और राज्य दोनों काम कर सकते हैं। आज देश में यह स्थिति बस्ती चली जा रही है, लेकिन जडा कही यह रैर-कांग्रेसी सरकार बन गई तो वह कब टटे, कद समाप्त हो, कौन-बौत से युक्रमी उठाकर उसको समान्त करें, केवल इसी पंडयद में आप लग रहते हैं। ग्राप देश के साथ बहत बड़ा अधराध कर रहे हैं, देश के साथ बहत वडा आधात कर रह है, देश की एकता के उपर श्राप प्रहार कर रहे हैं और ग्राप में यह अब यह भी क्षमता दिखाई नहीं दे गरी है, आपके मामते भारत की एवला को सज्जल रखने के लिए. मिन्तमाली बनाने के लिए, देश की आएं लाने के लिए कोई कार्यशम है, कोई श्रीमा है, जिसके उधर भारत की जनता का विश्वास आपके अपर हो सके ?

तमिलनाड में जो कुछ भी हुआ है. यह केवल वहां की सत्ताधारी पार्टी, वहां की सरकार के साथ जुड़ा हुआ सवाल नहीं है, ग्राप भुलिए मत कि भारत की एकता, भारत की राष्ट्रीयता भारत की अखण्डता के साथ जड़ा हुआ यह मवाल है। ग्राज मझे कहने में कोई संकोच नहीं है, कि सत्तारूढ दल ने, केन्द्र की सरकार ने एक ऐसा खेल खेलने की वहां पर कोशिश की है कि कल चलकर के वहां भी भिण्डरांवाला पैदा होगा, कल चलकर के जैसे ग्राज पंजाब जल रहा है, उसी प्रकार तमिलनाड भी जलता हमा दिखाई देगा। बहत वही भल म्रापने की है और ऐसी भल की है कि इस पर झांखें वन्द नहीं की जा सकती । अब श्रागे आप कैसे क्या करेंगे, यह मैं नहीं कह सकता, लेकिन इतन। कहना चाहता हं कि विलम्ब करने की ग्राव-श्यकता नहीं, भव भ्रापने एक बार विधान सभा भंग कर दी और राष्ट्रपति शासन लागू कर दिया है तो जितनी जल्दी हा सके आप तिमल-नाडु में मतदान की घोषणा कीजिए ताकि वहां मध्यावधि चुनाव हों और लोकप्रिय सरकार आप वहां पर कायम हो।

इन्हीं गब्दों के साथ, उपसभाध्यक्ष महो-दय, आपको धन्यवाद देकर मैं समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. T. R. Balu. Not more than 8 minutes.

SHRI T. R. BALU: Mr. Vice-Chairman, Sir, on behalf of DMK; I rise to oppose the proclamation of President's rule in Tamil Nadu under Article 356 of the Constitution.

First of all I recall the occasion when our leader Mr. Murasoli Maran and stalwarts like Mr. Bhupesh Gupta and Mr. P. Ramamurti moved an amendment to delete Article 356 of the Constitution. At that time, the ADMK did not support that amendment. I am very sorry, the then ADMK simply kept quiet. But now they have paid the price for their act.

Sir, the usage of Article 356 by the Centre to topple the State Governments is not new. Article 356 is almost a Sword of Damocles always hanging on the heads of the States, and the Centre plays with the States like a child plays with toys in a kindergarten. Sir, of course, the Tamil Nadu Speaker, Mr. P. H. Pandiyan. has acted in a beastly manner—I repeat, beastly manner—giving a go-by to all the civilized thinking and behaviour. There is one saying in Tamil. That means, the creature started bltr inrr the lamp, then the cow. After tasting blood, it started biting the man. The same thing had occurred in the present situation.

the Deputy Chairman In the Chair]

it was the Speaker, Mr. Pandiyan of Tamil Nadu Assembly who had gone against the verdict of Madras High Court. Secondly, he has gone to the extent of journalist. a leading Balasubramanian of 'Ananda Vikatan', and he has ordered to bolt him in jail. Madam, I also quote one incident. Ten DMK MLAs protested against Hindi as an official language. And to protest and demonstrate and to give vent to our feelings, they have burnt the relevant Articles written on a piece of paper. For that, undemocratically; these ten DMK MLAs have been expelled by the same Speaker. Madam Deputy Chairman, while Mr. Pandiyan; the Speaker of the Tamil Nadu Assembly, had all along been resorting to such unlawful activities, the Congress Members of the Tamil Nadu Assembly simply endorsed the decision. In fact, the Deputy Leader of the Congress party proposed resolution against the High Court Order and against Tamil journalist and the Members of the Congress have supported. With the full support of the Congress, these unlawful activities have been carried out by the Speaker, Mr. Pandiyan. At that time they were enjoying the honeymoon with ADMK. They did not expect such unhealthy happenings that had been carried out on the 28th of January.

Madam, I am also reminded of another incident of the Pondicherry Assembly where the Congress rules. There were 5 DMK MLAs and 4 ADMK MLAs. But the Congress has recognised the ADMK which has got only 4 MLAs as the Opposition. And they were not even ready to vartfy the arithmetic of our membership which is five there. The whole drama prolonged for about one year. Madam, this is the Congress-brand democracy which is prevailing in the States as weU as the Centre. This Congress-brand democracy is being administered everywhere and in every State. The Congress President Mr. Rajiv Gandhi, has never opened his mouth. He has never worried about all the ill-happenings in the States and allow-

ed tricky method to capture the States' power. And now they are making a very great hue and cry. Coming to the President's rule in Tamil Naau, at the outset, I do not agree with the statement of the Home Minister in which he has stated that the Govern-nor as strictly followed the provisions of the Constitution.

Madam, article 356 (1) of the Indian Constitution clearly lays down that the President may by proclamation assume to himself any of the powers of the Government of the State if he is satisfied on receipt of the report from the Governor or Otherwise that a situation has arisen in which the Government of the State cannot be carried out in accordance with the provisions of the Constitution. Now, what situation has warranted or necessitated imposition of the President's rule in Tamil Nadu? Of course, there was commotion; there was no peace in the Assembly, but it does not mean that it attracts article 356 of the Constitution. It was an incident, it was a single incident within the House, within the Assembly. So it is clear that the' people at the Centre, the Congress Party at the Centre; they are trying to find out ways and means to head the State by tricky means, come to power by false means. They are not worried about democratic means, about democratic ways to come to power. The Congres., President, Mr. Rajiv Gandhi has all along kept silent until the 28th morning, until 7.30 a.m. The Tamil Nadu Congress people, the Tamil Nadu Congress Legislature Memberi have not even understood what was the decision of their leader. They W re simply kept in a hall or a room. They were waiting for the instructons from the Centre up to 9.30 or to. They were not informed whether to support the Janki's Government or not or to be neutral. Mrs. Janaki Ramachandran was kept under false security. Mrs. Janaki Ramaehndran thought that Mr. Rajiv Gandhi may support her or at least

be neutral. But all along the history of the Congress Party is only to adopt betrayal. Mrs. Janaki Ramachandran learnt a lesson. Of course, Mr. Ramachandran was conferred with Bharat Ratna only two or three days earlier. But only after three days, Mrs. Janaki Ramachandran who was crowned by having conferred Bharat Ratna on, her late husband, her head was cut off by the Congress Party; as stated by our leader, Dr. Karunanidhi. It is the history of the Congress Party. So, at least; after taking into account all these things, the Congress Party at the Centre should realise who they are and what they are, and order for an immediate election so that normalcy and democracy may be restored. Thank you.

in relation to

Tamil Nadu

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam Chairman, I recall Deputy with nostalgia that in the year 1984 when our Government headed by Dr. Farooq Abdullah was dismissed, it was the AIADMK alone from out of the Opposition parties who supported the dismissal, but I will not repay them in the same coin. I strongly sup-5.00 P.M. port the motion put forth by the hon. Home Minister...

SHRI ALADI ARUNA alias V... ARUNACHALAM: Most dishonest.

## SHRI GHULAM RASOOL MATTO:

with regard to promulgation of President's Rule. I do so not to repay them in their coin, but simply on the-merits of the case...

SHRI N. K. P. SALVE (Maharashtra): Unlike them.

SHRI GHULAM RASOOL MATTOr I have read In depth the report of the Governor dated January 29, 1988. I do not think, with this report in hand any Government for that matter-if even the Government of Mr. Aladf Aruna were there-would act in

manner other than the one done by Mr. P. Chidambaram. At 9.45 hrs. on that day merely on a telephonic message, resignation of five Congress-I MLAs was accepted. The report then says that the Speaker was sending his own security offices, sergeants inside the House to forcibly procure the MLAs. The report then says that six

former Ministers, namely..... on the basis of a complaint made by one of the members owing allegiance to the Cnief Minister, were removed. The report again says that they held a parallel session and elected another Member as the Speaker. report further says that a number of Congress— I MLAs and AIADMK MLAs as well as ex-Ministers, entered into the House and took their seats at 3 p.m. Out of 222 members only 110 Members attended and out of them, only 99 voted for that taction Twenty-two Members were thrown out by the Speaker, I am reading all Oils from the Tnen it says they allege that the had allowed goondas in security clothing as well as In civil dress inside the Assembly and that he had unleashed brutal police terror within the Assembly against the Members. It further says that they tried to drive away all the Members within Assembly so that they could not only have the Assembly of their own but also the Assembly Members of their own. Lastly, the report says that two persons are claiming themselves as the Speaker and MLAs assert that they have not suffered Assembly disqualification. No can function smoothly with these rival claims. Then it says that pandemonium that prevailed in the House at 12.00 hrs. and 15.00 hrs. when chairs wrenched out mikes, paper-weights, chappals etc. flew across and members engaged in fisticuffs leading to injuries to some of them and police intervention. has been one of the most sordid chapter in the annals of the Assembly, it goes on to say further that there is serious threat of breach of peace resulting in acute law and order Finally it says, it would problems. appear from the perly, normally, with every political

deadlock in the State and I am, there-fbre of the opinion that there is a breakdown of the Constitutional machinery.

SHRI V. GOPALSAMY., similar report was prepared against Dr. Farooq Abdullah also- it may be repeated.

SHRI GHULAM RASOOI, MATTO: One of the most extraordinary things that has come to light from this report is the report of Mr. P. H. pan-dyan, directing the Police Commissioner to enter into the Chamber and clear it of all the persons—I do not know how he has used this language in his report—and restore law and order In the circumstances, it was essential for the Government to do what it But now what is to be done about it? Mr. Gurupadaswamy has very clearly stated all is done that has been done, we should forget about that, we should look ahead and for that purpose I would request that the elections should be held in Tamil Nadu as early as possible. As a man belonging to a regional party I would request different factions, Anna DMK, DMK and ofhers, to close their ranks because only when they would close their ranks they would be able a stable Government Nadu. Right now we see three equidistant forces coming up in Tamil Nanu.

SHRI V. GOPALSAMY: First of all you come out of the Congress, grip. Sheikh Abdullah will turn in his grave. (Interruptions).

SHRI GHULAM RASOOL MATTO: I would submit to them that they should close their ranks and fight elections. Only then they would be able to give stable Government, stable Ministry to the Tamil Nadu State.

With these words support the Pro clamation,

SHRI ALADI ARUNA *alias* ARUNACHALAM: The hon. Member

[Shri Aladi Aruna alias V. Anauicliaiam'] stalled that the Governor has mentioned that the candidates were not allowed. This is not correct. It is the allegation of Nedunchezhian, not an observation of the Governor.

THE DEPUTY CHAIRMAN: Shri Satya Prakash Malaviya. Absent, Shri . Ram Awadhesh Singh.

श्री राम ग्रवधेश सिंह (बिहार) : उपसभापति महोदया, अन्ता डी० एम० के० श्रीर डी० एम० के० के माननीय सदस्यों द्वारा जो बहुय की जा रही थी उस पर मफे हंसी ग्रा रही थी। जो मल सदस्या है उसको पकड कर उसके समाधान की भोर उनकी दिष्ट ग्रभी तक नहीं वनी । ग्रभी भी यह समझते हैं कि जो पैडेमोनियम हम्रा असेम्बली में, उससे जो वातावरण बना वही इनके दिमाग मैं बना हुआ है (ब्यवधान)

उपसभापति : श्राप व्यान से सुनिए बहत महत्वपूर्ण वात कह रहे हैं (ब्यबद्यान)

भी राम प्रवधेश सिंह: ये लोग कुछ सिखाये, पढाये लोग हैं। अगर वह काम नहीं करेंगे तो इनका पत्ना कट जायेगा और इसी के लिये ये यहां आये हवे है ।

महोदया, धारा 356 का जितना इस्पयोग भारत सरकार और भारत सरकार का नह मंत्रालय करता रहा है उसका एक नमना है तमिलनाड की सरकार और उसकी असेम्बली को भंग करना । यह कोई नयी बात नहीं है। यह भारत सरकार ग्रीर नेहरू खानदान वाली सरकार शरू से करती ब्रायी है। यह सरकार इसी फिराक में रहती है कि कहीं न कहीं आपस में लडाई हो। लड़ाई कराकर बीच में रास्ता निकाल कर धारा 356 का इस्तेमाल करो ।

इस्पात श्रीर खान मंत्रालय में खान विभाग में राज्य मंत्री (श्री रामानन्द यादव): चौधरी चरण सिंह ने क्या किया जब बह ्होंम मिनिस्टर थे ?

श्री राम श्रवधेश सिंह : चौधरी चरण सिंह को धापने हरा-हरा दिखाकर प्राइम-मिनिस्टर बना दिया और ग्रेपने कंधे पर ले

लिया । ठीक 8 बजे तक ग्रापका तौर-तरीका वही था जो तिमलनाइ में आपने अपनाया । 9 बजे सबेरे तक आपने उनसे यही कहा कि इस ग्राएका समर्थन करेंगे पालियामेंट मे लेकिन दस वर्जे कह दिया कि हम समर्थन नहीं करेंगे। यह कोई भ्रापका नया तरीका नहीं है।

श्री रामानन्द यादव : What statement did he make when he was the Home Minister?

श्री राम अवधेश सिंह : आप हिन्दी में बोलिये।

श्री रामानन्द यादव : जब चरण सिंह होम मिनिस्टर थे तो 9राज्यों की सरकारों को डिसमिस किया था । यह स्रापको याद होगा।

श्री राम ध्रवधेश सिंह: इपलिए कि 9 राज्यों ने एक भी आपका आदमी दीपक दिखाने वाला नहीं था। पंजाब से कलकता तक एक दीपक दिखाने वाला भी नहीं था । श्रापका झण्डा सब राजधानियों में गिर चका था. आपका तिरंगा लच्डा सब राज्यों में गिर चका था । इसलिये खापको वहां पर रहने का कोई नैतिक हक नहीं था । वहां पर ग्रापका तिरंगा झण्डा नहीं लहरा रहा था ।

श्री ह्यातुल्ला अन्सारी : आपका मतलब जनसंघ का एक भी बादमी नहीं था क्योंकि दीपक तो जनसंघ का था... (व्यवधान)।

श्री राम श्रवघेश सिंह: दीपक दिखाने वाला से मेरा मतलब ग्रापका एक भी एम० पी० पंजाब से कलकता तंक जीत कर नहीं याया था । इसलिए ग्रापका कोई नैतिक हक नहीं था उन राज्यों में रहने का.... (व्यवधान)।

**भी रामानत्व यादव :** श्री राम ग्रवधेण सिंह जी, नैतिकता की बात ग्राप मत की जिये।

भी राम भवधेश सिंह : ग्रापको ग्रव कुछ ग्रन्छा विभाग, खाने-पीने लायक हो गया है । इसीलिए बोल रहे हें... (व्यवधान)

श्री रामानन्द यादव : जो तम कह रहे हो वही तुम्हारा पेशा है...(व्यवधान)।

श्री राम श्रवधेश सिंह: मैं यह निबंदन \_ कर रहा था कि...(ब्यवधान)।

उपसभापति : ग्राप विषय बोलिये।

श्री राम ग्रबधेश सिंह : महोदया, तमिलनाड में जिस ढंग से सरकार खत्म की गई और एसेम्बली खत्म की गई उससे एक महत्व की बात यह निकलती है कि हमारे संविधान में राज्यपाल के इम्पीचेमेन्ट का प्रावधान नहीं है । उसका दुरुपयोग दिल्ली की सरकार करती रहती है। ग्रगर इम्पीचमेन्ट का प्रावधान होता तो यह काम नहीं हो सकता था। एक एजेन्ट के रूप में राज्यपाल काम करता है। इस तरह के काम दसरे राज्यों में भी किये गये हैं। बिहार में सन् में यही किया कांग्रेस की सरकार ने शोषित दल की सरकार बनवाई ग्रीर वह 45 दिन चली । उसके बाद उसको गिरवा दिया । यहां दिल्ली में चौधरी चरण सिंह की सरकार बनवाई ग्रौर फिर धोखा देकर उसकी गिरा दिया । यह कोई नई बात है। अना डी ०एम०के० और डी० एम० के० वालों को लेसन लेना चाहिए, लेसन सीखना चाहिए । मैं हाथ जोड कर प्रार्थना करना चाहता हं कि ग्रन्ना डी० एम० के० और डी० एम० के० वालों को सबक सीखना चाहिए । मैं श्री मटटो साहब की इस राय से सहमत हं कि सारी चीजों को भलाकर ग्रन्ना डी० एम० के० और डी० एम० के० के लोग ज्यादा से ज्यादा नजदीक आएं और इनको कांग्रेस वालों को, यह शिक्षा दें कि इनका एक भी ग्राइमी तमिलनाड में मध्यावधि चनावों में जीत कर न ग्राए । ग्रगर श्राप ऐसा करेंगे तो इनको शिक्षा मिल जाएगी । ऐसा वातावरण आप बनायें । जब ऐसेम्बली के भंग करने की बात हुई तो यहां पर प्रधान मनी ने 2 तारीख को राष्ट्रपति के ग्राभि-भाषण पर बोलते हए जवाब में क्या कहा, यह सब रिकार्ड पर है । इतनी

\*\* बात कोई नहीं कह सकता है... (व्यवधान) ।

उपसभापति: श्रनपालियामेंटरी शब्द एक्सपन्ज कर दिया जाय।

श्री राम ग्रवधेश सिंह: महोदया. मैंने कोई अनपालियामेंटरी शब्द तो नहीं कहा ।

उपसभापति: आपने अभी जिस शब्द का प्रयोग किया है वह ग्रनपालियामेंटरी है ।

श्री राम ग्रवधेश सिंह : ग्रगर ऐसा है तो मैं कहना चाहंगा कि ऐसा गैर-संवैधानिक श्रौर श्रजनतांत्रिक काम किसी भी देश में नहीं हम्रा है . . . (ब्यवधान) ।

उपसभापति: साढे पांच वजे मिनिस्टर साहब का स्टेटमेंट होना है । उसके पहले मिनिस्टर को इसका रिप्लाई करना है। ग्रापका वक्त खत्म हो गया है, ग्राप अब जल्दी कीजिए।

श्री राम ग्रवधेश सिंह : प्रधान मंत्री जी ने क्या कहा ? उन्होंने कहा कि जिस सबे में ला एण्ड आर्डर खराव हो जाएगा, मैं चाहंगा कि सदन मझे अनमति दे कि उसकी भंग कर दिया जाय । क्या ऐसी बात कोई प्रधान मंत्री कहेगा ? उन्होंने कहा कि मैं होम मिनिस्टर को डायरेक्ट कर सकं कि वे एक्शन लें। तो मैं कहना चाहता है कि श्राप विदार में एक्शन लीजिए जहां पर कांग्रेस का रूल है, वहां पर ला एण्ड भ्रार्डर खराब हो गया है। भ्राप जानते हैं कि 18 तारीख को बिहार में रेप हुआ ग्रीर 3 तारीख, होली के दिन चार ब्रादिमयों को हमारे क्षेत्र में पुलिस ने नकली मठभेड दिखाकर मार दिया। ला एण्ड आर्डर, पटना जो बिहार की राजधानी है, उसकी हालत यह है कि चार धादमी नकली मुटभेड़ में मारे गये . . . .

उपसत्रापतिः प्रोक्लेमेशन पर बोलिये, विहार पर मत बोलिये ।

श्री राम अवधेश सिंह : मैं यह कहना चाहता हूं कि जब प्रधान मंत्री जी सदन में यह बोल सकते हैं कि मैं ला एंड आर्डर के बहाने से किसी भी राज्य की सरकार को

<sup>\*\*</sup>Expunged as ordered by the Chair.

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श्री जम अबबेश सिही

खत्म करने का हक रखताह तो उसके पीछे यही भावना थी । वहां, तमिलनाड् में ऐसी स्थिति पैदा कराई गई ग्रीर जान-वज्ञकर कराई गई : यदि जानकी सम-न्बद्रन की समझ में यह बात आई थी कि वे हमारी सरकार को चलने देंगे तो यह उनका दिवा स्वप्न था और वह दिवा स्वप्न खट्य हो गया । इसलिये महोदया मैं इस भोशन की खिलाफत करता हं और मैं आपने डी० एम० के० और ए० डी० एम० के० के दोनों वेपक्षों से प्रार्थना करूंगा कि वे एक जट होकर तमिलनाड से कांग्रेस का सफाया कर दें ताकि ग्रामे के लिये उनको एक लैसन मिल सके कि एसा करना, जनतंत्र के साथ खिलवाइ करना उचित नहीं है । धन्यवाद ।

SHRI THANGABAALU; Madam Deputy Chairman, I rise to support the proclamation made by the can-tral Government and the action taken by the Government of India in regard to the state of affairs which has occurred in Tamil Nadu on the 28th of January.

Madam, with all nain and humilily, being a Tamil and. also as I was one of the eyewitnesses to that day's incident which took place in the State Assembly of Timil Nadu . . . (Interruptions)

After the demise of Shri M. G. Ramaehandran the former Chief Minister of Tamil Nadu, there was a peculiar situation in the State. The people in the AIADMK were divided. One faction is led by Mrs. Janaki and other faction is led by Miss Jaya-lalitha. In a confused state of affairs both the factions were claiming the leadership Government

At that point of time as per the Constitution, the Governor of Tamil Nadu asked the majority group led by Mrs Janaki Ramaehandran to form a Government, and she was given an opportunity to prove the majority in the floor of the Assembly. On the 11th she took oath, arid she was given three weeks' time to prove the majority.

in relation to

Tamil Nadu

Our leader Shri Rajiv Gandhi has been verv clear, and he advised the-Congressmen in the State also very categorically that Congressmen should not interfere in the internal affairs of the AIDMK politics. We were completely off from the sjene of happenings in the AIADMK wnether it was the Jayalalitha faction or the Janaki faction. If the Congress had thought otherwise, the Central Government would not have allowed Mrs. Janaki Ramaehandran to form the Government at that time,

SHRI M. VINCENT: That is problem.

SHRI THANGABAALU; That is your problem.

SHRI M. VINCENT: You will not win even ten seats in Tamil Nadu. I am quite airs of that. (Interruptians)

AN HON. MEMBER; Are you an astrologer?

SHRI THANGABAALU: The Congress Party at no point of time indulged in the inner-party affairs of the AIADMK. That was proved all along. Three weeks' time we gave to them to form a Government under the Constitution.

SHRI ALADI ARUNA alis V. ARUNACHALAM; You gave?

SHRI THANGABAALU: Yes, we gave We are proud, we gave We are the ruling party at the Centre We have the authority to give. We gave.

SHRI ALADI ARUNA alias V. ARUNACHALAM: Now we understand how the Centre is using the rvernor as tool (Interruptioni)\*\*

THE DEPUTY CHAIRMAN: It v not go on record.

Mr. Thangabaalu, if you can finish within five minutes the Minister can reply and the matter would be

<sup>\*\*</sup>Not recorded.

SHRI THANGABAALU: You have given so much time to others.

THE DEPUTY CHAIRMAN: Time very short now. The Minister has to reply. So, p'ease be brief.

SHRI THANGABAALU; On that day it was flue .the conduct of the Speaker, Shri Pandiyan. First at 10 O'clock he aojojri-d the Mouse without any concrete proof with him, just by coming to the House and announcing that five Members of the Congress Party resigned without any report. I would like to say th? letters attached here is very clear. Five Members jointly gave a letter and in that letter they say that they resigned the Congress. It is afterwards. it is -not previously. It was only telephonic talk. Only to gain time, to muster strength for them he did so. It is well proved. Ag3in he abjorned the House at 12 O'Clock just after coming to the House and declaring seven Members of Miss Jayalalitha group disqualified. We are all well aware of the provisions of the Disqualification Act. The Speaker did not have anything in his mind to see that the Constitution provistens were observed properly.

Again the majority in the House a Speaker. They say it Is Constitutionally wrong. Our friend. Mr. Gopalsamy was also telling that they were not there at the time of the election of the new Speaker. 1 was a witness at that time, (fatenop-tions)

SHRI V. GOPALSAMY: We did not support that move. You don't understand what I said

SHRI THANGABALU; I under-nd you correctly. Not only the ingress, but also the faction led Ly Miss Jayalalitha, CPI, CPM, DMK party all were there at that time.

SHRI ALADI AHLXA alios V. ARUNACHALAM: No party has a riht to elect a Speaker. This is the provision.

SHRI THANGABAALU: I am telling you about. . .

SHRI ALADI AR alias V. ARUNACHALAM: Yc...i speak about the defection law and other formalities where three day *clear* notice is necessary to remove 1he Speaker. Then how can he elect a Speaker?

SHRI V. GOPALSAMY: It is the Congress (1) and Jayalalitha taction who conducted a parallel session. It is in the report Bead d the report.

SHRI V. NARAYANASAMY: CPI, CPM allies were also there.

SHRI THANGABAALU; My friends from the other side spoke about the Congress party betraying the Janakl faction. The Congress party never told them or never blessed them that we will support at any point of time because the Congress party has got its own ideology and its own stand. We will take necessary steps in the interest of our party but not in the interest of any other political party. They should not think that the Congress party gave them assurance. We never gave them our assurance.

Our hon. friend, Mr. Aladi Aruna has said that one of our Congress Members had threatened the Chief Secretary in his Chamber in the Assembly. My humble submission Is that we were also lihera at that time. Our elected representatives were not protected and there was law and order problem. Our Members were beaten by the rowdies of the AIADMK faction led by Janaki. Our elected representatives were inside the Assembly and police went and assaulted them and beaten them.

SHRi M. VINCENT: Madam, I am unable to follow what Mr. Thanga-baalu is speaking.

THE DEPUTY CHAIRMAN; You better keep quiet, then, you will follow.

SHRI THANGABAALU: It was alleged that because the Chief Secretary was a Harijan that is why we

[Shri Thangabaalu]

have threatened him. This is not correct. The Congress Governmenl gave the Chief secretary's post to a person belonging to the Harijan community. Now, he is adviser to the Governor. THIs shows our sympathy towards the Harijan community in the country and we the Congress party are helping the Harijan community and we are uplifting this community.

SHRI ALAD I ARUNA alias V. ARUNACHALAM; I know why you are elevating him.

SHRI THANGABAALU: They talk-ed about the Congress legacy. The Congress leadership has said on the 27th evening"in very categorical teims that we will support only the undivided legacy of M.G.R. We gave great honour and respect for the departed leader Shri M.G.R.

SHRI DIPEN GHOSH; How can you say undivided legacy

SHRI THANGABAALU: You ask them. If anybody knows correct English they can know the meaning of "undivided legacy\*'. (*Interruptions*)

THE DEPUTY CHAIRMAN; Please keep quiet for some time. He is concluding.

SHRI NIRMAL CHATTERJEE: In Meghalaya it was the divided legacy

SHRI THANGABAALU.. They also talked about majority and minority. They also said that the Congress wanted to form the Government. I would assert that my leader and my party never wanted to form the Government at any stage..... (Interruptions)

SHR1 V. GOPALSAMY; you will never form the Government.

SHRI THANGABAALU; Ww will form the Government. Even if DMK and AIADMK Janaki faction unite together (hey caimot defeat the Con-

gress. I know your sinister move. The Congress will never be defeated in the country and in Tamil Nadu also, without Congress no DMK or AIADMK can form the Government.

SHRI V. GOPALSAMY- Your Congress party is already buried thousand feet deep.

SHRI THANGABAALU; We will form the Government there.

SHRI T. R- BALU: Are you ready to hold the elections in Tamil Nadu?

SHRI ALADI ARUNA *clias* V. ARUNACHALAM; Are you prepared to have the elections? You will be crushed,

THE DEPUTY CHAIRMAN: Pleased remember "that you are sitting In Rajya Sabha. (Interruptions)

SHRI V. GOPALSAMY; If you contest ejections, you will lose the deposit money in all the constituencies. (*Interruptions*)

THE DEPUTY CHAIRMAN: please sit down. No comments. Mr. Thanga-baalu, please conclude now.

SHRI THANGABAALU: Madam, Deputy Chairman I would also remind and reiterate in this House, as our friends threw the challenge, I challenging them that without Congress, no partly in the state will come into power in future. (Interruptions)

SHRI ALADI ARUNA alias V. ARUNACHALAM: Let the Congress contest alone. We will accept this challenge.

SHRI THANGABAALU; Shri M. S. Gurupadaswamy was telling that there should be a national politics, and Tamil Nadu should come to the national mainstream. I certainly welcome his move and also at the insti-gation from our beloved friend Shri V. Gopalsamy he said that Congress should not come to power, I can teill you Gurupadaswamy and Mr. Gopalsamy, both Swamys cannot play any role in Tamil Nadu hereajflfer,

(Interruptions) it is only the Congress (1) which will bring Tamil Nadu to the national mainstream of politics under the dynamic leadership of Shri Aajiv Gandhi. President's Rule is welcomed by one and all and people of Tamil Nadu are relieved from the disastrous sinister rule and we are the only party which wanted quick elections. (Interruptions) We never said anything against late Shri M. G. Ramachandran. I can stand by it. (Interruptions)

Statutery kesolutien

SHRIMATI JAYANTHI NATARA-JAN: We will give the Speaker Vishwa Ratna.

THE DEPUTY CHAIRMAN: Please shish now. I will call the Minister now. 1 am calling the Minister now.

SHRI THANGABAALU; Madam, Deputy Chairman, I will take a minute to finish my speech. The Prime Minister and the Congress (I) party categorically assured the people of Tamil Nadu that we will conduct elections quickly and on behalf of the Congress party, I also appeal to the hon. Minister and the Central Government to conduct elections quickly through which the people of Tamil Nadu must get the popular rule

THE DEPUTY CHAIRMAN: Thank

SHRI THANGABAALU: Madam, I conclude by saying that the undemocratic speaker Mr, P.H. Pandiyan must be removed immediately and our beloved friends from opposition benches said that we are creating precedents. We are not creating precedents. Precedents are already there in Punjab and West Bengal. I am telling you one more thing Such cases cannot be compared with Mr. Pandiyan and that kind of Speaker we have. We are proud that our friends are having that kind of a Speaker and they said, we are supporting the action of Mr. Pandiyan. We never supported Mr. Pandiyan's actions in the Assemby or outside even when DMK MLAs were suspended by Mr. Pandivan and the AIADMK Government, we oppose it.

SHRI T. R. BALU: No, you supported.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Can 1 read the proceedings? They are here.

SHRI THANGABAALU: I request the hon. Minister, through you, Madam that an enquiry must be conducted into the commission and commissions of the 23-day Janaki Government.

With these words, I conclude my spech, Madam. Thank you.

SHRI CHIDAMBARAM: Madam Deputy Chairman, one of the hon. Members recalled the tradition of the Tamil Nadu Assembly that before the business for the day commenced; the Speaker would read a couplet from Thiruk-kural, I thought I might follow that tradition at least for this occasion. One couplet goes thus

Arivudayaar aavadharivaar arivilaar Aghdhari Kallaadhavar,

I transfers thus; The- wise foresee what is to come: the unwise lack in that wisdom. The wisest among all, I believe was the late Shri M. G. Ramachandran who, in his last will and testament, had a premonition that his party would split after his passing away. The Congress party, since the 24th of December, 1987 and until the 28th of January, 1988, did everything possible to bring the two factions of the AIADMK. together so that they might continue the Government which was formed by Shri M, G, Ramachandran for the remainder of its term. In fact, I was surprised by one thing. I can understand the passion of the Members belonging to the AIADMK. But I cannot understand the unquestioning faith and belief which certain other Members belonging to certain other political parties and hailing from other States have in what appears in newspapers. But even going by what appears is newspapers what did the Congress party do, what did the Congress leadership do and say in the period of 34 days between Shri M. G. Ramachandran's death and the sordid events in the Tamil Nadu Legislative Assembly? When Smt. Janaki Ramachandran met the Prime Minister, she was clearly told that her first duty was to unite the two factions of the AIADMK party. When Miss Jayalalitha met the Prime Minister she was told that she must

[Shri P. Chidambaram] also cooperate so that the two factions could come together. Even earlier, even while the body of Shri M. G. Ramachan-dran was lying in State and Shri Nedun-chezhian had assumed office as intern\* Chief Minister, 1 know, the Prime Minister called him and his Cabinet colleagues and assured them that the Central Government would continue to extend support to the State Government, that the Congress pary would continue its friendship with the AIADMK party, but a heavy responsibility had descended upon them to maintain unity, maintain law and order and maintain peace and work for the progress and development of the people of Tamil Nadu. Unfortunately, Madam, the party split. We have no sense of satisfaction or pleasure in that AIADMK is split. In fact, we anticipated, and we said so, that a divided AIADMK would only mean political instability patchwork compromises, opportunist alliances and mockery of democracy. The first political party in UK-whole country which demanded elections was the Congress-I Party speaking through its General Secretary shortly after 12 Noon on 28-1-88. No other party had demanded elections at that moment. May I read a portion of the statement issued on that day? After referring to the efforts to maintain unity we said,-

"The efforts of the Congress-I have been in vain. In the circumstances the choice before the Congress-I was clear: Either political continuity through a united AIADMK or fresh elections. Any other option seemingly possible would have only meant instability. patch work compromises, opportunist alliances and mockery of the democratic process. Congress-I has, therefore, taken the only other course which is available to it. Congress-I has decided to use its legislative strength to vote against the continuance of Shrimati Janaki Government. The vote will make it clear that Congress-1 demands fresh elections in Tamil Nadu so that the people would have an opportunity to elect a Government of their choice which will assure them stability and progress and which will up told the unity and integrity of India. Cungress-I will continue to press

for this demand both inside and outside at the Legislature,"

Every other pany fodowed suit. But 1 was suipased to hear an hon. Mcmbe, longing to the CPI(M) and an hon. Member belonging to the Janala Party. And as a matter of pure coincidence, even whire Gurupadaswamy was speaking I received a leiier written by the Vice-President of the Janata Party in Tamil Nadu, Shrimati Laksbmi Krishnamurihy, The letter refers to some other matters, and then it says,—

"It is with a sigh of relief that we received the welcome change in the Tamil Nadu pollical climate. Without being swept off our feet, let us hope that this will be the beginning of oarw. Sate's return to sanity."

How many voices is the Janata Party speaking in? I have no doubt that if Mr. Gurupadaswamy's position is the official position, it will reverberate throughout Tamil Nadu and that will be the last nail in the Janata Party's coffin in Tamil Nadu,

The CP1(M) criticised us and I fad to see why. Read the Governor's report. What does the Governor's report say? "At 12 Noon after the Speaker adjourned the House for the second time, after disqualifying six members AIADMK (Jayalalitha belonging to Group)...."—the Goveii report says— -----the Congress-I AIADMK (Jayalalitha Group), CPI, CPI(M), etc. held a parallel session, elected a Speaker and passed two resolutions." Sitting here in Delhi in the Rajya Sabha it is possible to have selective amnesia. But the people of Tamil Nadu know what political positions the parties took on that day, the political positions taken by them the next day, what the State level leaders issued by way of statements. Therefore, while it may be convenient to stand up here and oppose his motion. . .

SHRI DIPEN GHOSH: CPI(M) did not oppose the motion,

SHRI P. CHIDAMBARAM; But he criticised us for what happened at 12 Noon. Your party was as much a party to what happened at 12 Noon ...

SHRI DIPEN GHOSH: Here also we are not opposing your molion.

SHRI P. CHIDAMBARAM: I am not saying that you are opposing the motion. I sad some Members are opposing and I said wlili selective amnesia. Your part was as nvich a party to what hap pened at 12 Noon on that day. That is all that I am trying to say ...

SHR1 NIRMAL CHATTERJEE: You were pitsent there.

ALADI ARUNA alius V. ARU-NACHALAM: You were all mostly responsible for the violence, the Congress thai is the allegation. In some areas there is agreement and in some there is no agreement ...

SHRI P. CHIDAMBARAM; We will violence a little later. Arunai I did not interrupt you. What hap pened on thai day. . .

SHRI NIRMAL CHATTERJEE: Press reports said that you were present there.

SHRI P. CHIDAMBARAM: You NOT reading (he report correctly, In para 4 of the report it is said-

"A little later the Opposition members Congress-I, **AIADMK** belonging to (Jayalalilha Faction), CPI and CPI(M) etc. are reported to have held a parallel session and elected a Congress (I) Member, Mr. Sivaraman, as Speaker after dismissing the present Speaker. Mr. Pandiyan, from his post. They also passed the following two resolutions:

- (a) Expression of no confidence in Mrs. Janaki Ramachandran's Govern ment: and
- (b) Adjournment of the House sine die.

We were together on the 28th. It may suit your convenience not to be together today. But the people of Tamil Nadu know what happened in the Assembly on the 28th January.

Madam, the genesis of the crisis was that a minority Government was inducted

into office in the first week of January. I do not wish to take this opportunity to comment upon what the Governor did. The Ciovernor, by his own statement, said that he acted according to his best judgment, that he acted independently and that he did not seek the advice of the Central Government. I accept the Governor's position. But the Governor relied upon article 189(1) of the Constitution. It is my personal view that the relevant article is 164(2) of the Constitution. But since that chapter came mercifully to an end on the 28th January, 1988, it is net necessary to comment upon what happened at that time. But the problem arose because an avowedly minority Government was inducted into office without ascertaining whether they had even a fair chance of securing a majority of the Members of the Stale Legislature. What happened in the 23 days during which Shrimati Janaki Ramachandran was in the office of Chief Minister is perhaps the blackest chapter in Tamil Nadu's political history.

SHRI ALADr ARUNA alias V. ARU-NACHALAM: You are wrong. It Is not a black chapter. What are you doing in Meghalaya? What happened in Meghalaya has not happened in Tamil Nadu... Interruptions) ...

THE DEPUTY CHAIRMAN; No interruptions, please. Please sit down.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: What are you doing in Meghalaya? You are buying the MLAs there by offering posts of chairmanship and other things. We know what moral right you have to criticise it as a black chapter ... (Interruptions) ... What are you creating? You are creating a red chapter here? . . . (Interruptions) ...

SHRI P. CHIDAMBARAM: Madam, after the honourable Member has completed his interruptions, I will continue.

THE DEPUTY CHAIRMAN: N interruptions, please.

SHRI P. CHIDAMBARAM: Madam, during the 23 days in which they were in power, they were supported by vested interests and powerful lobbies and it v

## [Shri P. Chidambaram]

period in which they cynically manipulated office and authority and did grave damage to the administration and to many programmes in Tamil Nadu. The Governor of Tamil Nadu and his Advisers are undoing the damage done during those 23 days and many decisions are being reversed and will be reversed.

SHRI ALADI ARUNA alias V. ARUNACHALAM: He has not stated like thai. The Governor has not stated like that. It is totally wrong. I strongly refute it. The Minister is deliberately misleading the House. The Governor has not stated anything like that,

SHRI P. CHIDAMBARAM: Iamtalking about the present Governor.' Madam, the honourable Member is not lis-, trming to me properly. 1 said Madam, the Governor and his Adviseis...", which means the present Governor.said that the Governor and his Advisers...

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; They are all your charges.

SHRI P. CHIDAMBARAM:... are undoing the damage which was done during those 23 days'... (*Interruptions*)

DEPUTY CHAIRMAN: Whatever is being said without my permission will not go on record.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM- Including the Minister reply?

THE DEPUTY CHAIRMAN: I said that whatever is being said without my ii will not go on record.

SHRI V. GOPALSAMY; Madam, ...

THE DEPUTY CHAIRMAN: Nothing will go on record. How many times will you interrupt?

SHRI P. CHIDAMBARAM: Madam, the Congress(I) Party is a political party and is entitled to take a political decision for what it sees as being in the test interests of the people of Tamil Nadu, Other political parties can take a different view. I am certainly not quarrelling with the right of another political party to act

according to its own best judgment. Alliances are made and friends are made. Alliances are broken and friends part. As some one said, even blood-brothers part. These are the ways in which polities unfolds depending on events depending on how people see the events. How did we see the events? We saw the events as they unfolded in the following manner;

We tried our best to preserve unity in the AIADMK. But we found that a rump had more or less usurped all authority and was cynically manipulating office and authority to protect itself and to sustain a minority Government. We found that money flowed freely. We found that they were using every trick in their bag to lure and attempt to win members belonging : > other political parties. We found that there was not popular support for that Government, On the contrary, there was popular revulsion that that Government had been inducted into office. We found that there was no chance for that Government to ever secure the support of the majority of the Members of the State Legislature. And once you come to that conclusion, it is the duty and the right of the Congress party to use its legislative strength to vote against the party in power. The CPI voted against the Janaki Ramachandran Government. The CPM voted against the Janaki Ramachandran Government. The DMK, or at least 8 of its Members who were allowed inside the Chamber at 3 P.M., 4 who were shut out although Mr. Gopalsamy and Mr. T.R. Balu in a very passionate manner, today defend the Speaker's action; 8 of the Members were allowed to come in and...

SHRI V. GOPALSAMY: Mr. Chidambaram, we never defended him. I will be the last person to defend the Speaker's action. I condemn his action. Even today I condemn his action

SHRI P. CHIDAMBARAM: Thank you. They voted against the Janaki Ramachandran
Government. If the CPI vote is a vote on
principle, if the CPM vote is a vote on
principle, the Congress Party's vote is no less a
vote on principle. The Congress Party used its
legislative power to vote out the Government.
I put this

squarely to them, that the Congress Pary was duty bound to use its legislative strength to vote out a minority Government. And we did iust that.

Madam, today, the AIADMK Janaki ("action has won some new friends. This is what we anticipated when we spoke about opportunist alliances. I find the love growing between the DMK and AIADMK faction. (Interruptions)

SHRI ALADI ARUNA alias V. ARU-NACHALAM Tamil Nadu):.\*

SHRI P. CHIDAMBARAM: I find Mr.Ram Awadhesh Singh rushing to voursupport today. (Interruptions) All I cansay is that with friends like Mr. Ram Awadhesh Singh and the DMK you denot need any enemies. (Interruptions)

SHRI RAM AWADHESH SINGH (Bihar):\*

SHRI P. CHIDAMBARAM: Madam, since I was present when the conversation took place, I can assure you, Madam, that the Home Minister did not at any time assure Shrimati Janaki Ramachandran of the Congress Party's support. In fact, the Home Minister made a statement to this effect, both in public...

SHRI ALADI ARUNA alias V. ARU-NACHALAM:\*

SHRI P. CHIDAMBARAM: I am not here to oblige Mr. Aladi Aruna. He is resourceful enough to produce whatever evidence in his support. I am speaking about the facts which are within my knowledge, and I am obliged and entitled to state facts which are within my knowledge. The Home Minister did not assure support of the Congress Party to Shrimati Janaki Ramachandran. On the contrary when tie Home Minister and Shrimati Janaki Ramachandran spoke on the telephone—this is a matter of public knowledge, because the Home Minister made a statement to that effect; he also referred to it in the other House, although I have not seen the record but I have seen the statement which was issued the in

\*Not recorded.

Press—the Home Minister pointed out to Shrimati Janaki Ramachandran that the Congress (I) was extremely unhappy and distressed about reports that her faction was trying to win the support of a few members of the Congress Party. After that, things took a dramatic turn and we decided to vote against the Government. We are proud of it and we stand firm by this decision and we are sure the people of Tamil Nadu will support that decision.

in reunion to

Jamil Nadu

Madam, I do not wish to comment on the Speaker. He is still the Speaker in office. He is a constitutional authority. I have heard the views of the hon. Members. One can have two views on the constitutional position. There are precedents where, while imposing President's rule, the Government had resorted to Article 356(i) (c) and had suspended the second proviso to Article 179. All that I can say at present is that the Government has taken note of the various views expressed in this House. I cannot say anything more at this stage.

Madam, I wish to say one thing. Mr. Baby critcised me for making a statement that more rice is likely to be allotted to Tamil Nadu. I wish to draw his attention to the fact that I happen to be one of the Members of Parliament elected from Tamil Nadu. The Members of Parliament elected from Tamil Nadu have a duty to the people of Tamil Nadu. So long as there was a popular Government headed by Shri M. G. Ramachandran, these matters fell within the purview of the State Government, the Chief Minister and the Minister-in-charge and they were the people to take up these matters. Once the President's rule is imposed, the Council of Ministers has the direct responsibility to advise the President. I along with other Congress (I) Members had appealed to the Minister of State for Civil Supplies ...

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Already there was a request from the Janaki Ramachandaran Government to increase the quota to 80,000 tonnes. She met the Prime Minister and requested him. You have not made any new representation. Why do you mislead by

saying that you have done that? (Intciruplionx)

SHRI P CHIDAMBARAM: Sir, you gave him something like 40 minutes. If he could not gay what he wanted to say in 40 minutes. I am not responsible. I am trying to compress my reply in 20 mimics. I am replying to Mr. Baby's specilic criticism. The Congress (I) Members from Tamil Nadu had met the Minister of State for Civil Supplies. Mr. Aladi Arana is welcome to join us. The Public Distribution System in Tamil Nadu is under severe strain because of three years of drought. We anticipate the problem in the summer months and we do not want the price of rice to rise in the open market. Therefore, we have requested the Minister of State for Civil Supplies to increase the quota of rice. The Minister has expressed his sympathy for the cause. He has said 'hat. This is something which I will do again and again and again and I will raise my voice in support of every demand of the people of Tamil Nadu along with my colleagues of the Congress (I) Party. I am duty-bound to do that. If other Members from Tamil Nadu want to join us, I will welcome them to join us in defending the rights of the people of Tamil Nadu. What is wrong about it?

I will conclude by referring to one thing. A lot of criticism has been made about who is loyal and who is not loyal to Mr. M. G. Ramachandran and who did what in the Assembly, etc 1 can only comment on what Mr. Aladi Aruna said. think he has disowned his leader, Mr. M. G. Ramachandran posthumously like his leader disowned one of the statements made by Shri Aruna when he was alive. Let us be clear on these things. (Interruptions) If he wishes to disown his leader posthumously, thai is his privilege. So far as we are concerned we consider Mr M. G. Ramachandran a patriot a nationalist and one of the most secular leaders thrown up by this country and by Tamil Nadu. In fact the Prime Minister, when he paid a tribute to Mr. Ramachandran, said that Mr. M. G. Ramachandran is a great nationalist and a great Tamilian. He fought against petty parochialism. He was deeply committed to the unity and integrity

of India. He had a profound compa for all the disadvantaged sections of our society, for the Poor, for the depressed and for the women. We value our friendship with late Shri M. G. Ramachandran. The nation has paid its homage and paid tribute to bis secularism and nationalism by conferring the highest title of Bharat Ratnaupon him. We believe that today 6.00 P.M. in Tamil Nadu, through fresh

in relation to

Tamil Nadu

elections, the people of Tamil Nadu will vote into office a stable Government which can work for their progress and development. The Con Party like any other pary will enter the arena with a promise ihat they can provide such a Government, I am sure. Mr. Aladi Aruna believes the same thing and I am sure Mr. Swaminathan believes the same thing. The point is that I have great faith in the j wisdom of the people of Tamil Nadu, 1 have faith in their commonsense, I have faith in their judgment. Whatever opportunistic abiances are created, whatever cynical manipulations are done, the people of Tamil Nadu know what is best for them, and tl ey will not only support the decision of the Central Government to dissolve the Assembly, dismiss the Janaki Ranvi-chandinn Government and to call for elections, Hit when they go to the polls, when they v He, the nation will know that the people of Tamil Nadu have supported the decisioi of the Central Government.

I ask now. Madam, for the support ov this House for thie Motion.

THE DEPUTY CHAIRMAN: I slid! now put the Statutory Resolution to vote. The question is:

"That his House approves the Proclamation i.ssued by the President on the 30th January. 1988, under article 356 of the Constitution, in relation to the Stats of Tamil Nadu."

the motion was adopted.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Madam, the hon. Minister has totally misled the House by hiding the

Congress withdrawal. That is why we waik out iq protest.

SHRI M. VINCENT; The hon. Minister ...(Interruptions),., I walk out. You know why? To wash you out from Tamil Nadu politics.

(At this stage some hon. Members left the Chamber)

THE DEPUTY CHAIRMAN: Now, Mr. Natwar Singh to make a statement.

## STATEMENT BY MINISTER

(11), Iran-Iraq was—safety of India Nationals in Tehran

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): Madam. Deputy Chairman Members are no doubt aware of reports regarding recent escalation of the tragic war between Ir;m and Iraq through missile attacks on each other's cities. These have resulted in civilian casualties on both sides.

Fortunately, Indian nationals in both countries have escaped the ferocity of these attacks. As the House is well aware, Government have persistantly called for an end to this tragic conflict and urged, restraint on both sides.

We have welcomed the Security Council Resolution, 598 to bring about a peaceful settlement of the conflict and the efforts of the UN Secretary General to bring about its early implementation. Meanwhile, in view of the danger to the families of India based staff of our Embassy in Teheran, arrangements are in hand for their evacuation by a special flight. This facility can also be availed of by some families of the Indian community in Teheran

It is proposed to arrange the evacuation on 10th March, 1988. The security and welfare of the families of the India based Embassy staff in Baghdad is constantly under review.

SHRI V. NARAYANASAMY (Pondicherry): Madam, Deputy Chairman, the Iran-Iraq war is continuing for more than

seven years only because of the sentiments of ihe people of both the countries just to show as to who is supreme. Madam actually both the countries are fighting a futile war. There is no purpose behind it. 'The development in both the countries has been stalled because of this war. I know this personally because I visited Iraq. People are living in hat country under tension and fear of attack at any time. Even our Indian Embassy people who living in the remote corner of Baghdad had to escape th; missiles which have been sent by Iran against the city of Baghdad. Madam, though both these counM'ies were 'having steady development earlier they had to stop all the developmental activity since they were concentrating on war. The Hon. Minister has stated in his statement

that fortunately, Indian nationals in both the countries have escaped the ferocity of these attacks. So far the Government of

India through our embassies has made arrangements for the welfare of our people who are. living there in both the countries.

[The Vice-Chairman (Shri ftgesM Desai) in the Chair].

Sir, we know that the people from this country have gone to both these countries in connec ion with executing the contucls and works which were undertaken through the schemes of the Government of India and these people apprehend that their lives will be in danger. For some time there was no attack by these countries on each other. But now both the countries are attacking each other and big and important buildings are being damaged. People have lost their lives. Fven in the ocean our Indian ships have been completely damaged. Therefore. I would like to know from the hon. Minister whether there was any representation from the Indian citizens who wanted to vacate Iran and Iraq because of the tension mounting in those countries.

Mr. Vice-Chairman, Sir, in Iraq I had the opportunity to meet President Saddam Hnssain, I found from my talks with htm that Iraq is for settlement. They are even fully respecting the Security Council Resolution No 598 and the small difference which is there between the two countries can be setled by negotiations. They are very much dependent upon our country,